

TA 11 of 92 (10) in CA 1263/88 (Alld.)

Ram Chandra Verma

P.M.G. (U.P.)

Order Sheet

19-10-92

Miscellaneous Papers

A1 - A2

A3 - A6

A7 - A11

A12 - A24

A25 - A58

A69 - A81

A82 - A94

A95 - 101

~~Such copy attached~~

Dt 4<sup>8</sup>/<sub>14</sub> Feb B/c was sent out / integrated.

SC(5)

TRANSFERS - SINGLE MEMBER  
**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ADDITIONAL BENCH,**

23-A, Thornhill Road, Allahabad-211001

✓ Registration No. 1263 of 1984

APPLICANT (s) Ran Chandra Varma

RESPONDENT(s) P. M. G. U. ? Javed Lucknow & 4 others

| Particulars to be examined                                                                                          | Endorsement as to result of Examination                             |
|---------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------|
| 1. Is the appeal competent ?                                                                                        | Ys                                                                  |
| 2. (a) Is the application in the prescribed form ?                                                                  | Ys                                                                  |
| (b) Is the application in paper book form ?                                                                         | Ys                                                                  |
| (c) Have six complete sets of the application been filed ?                                                          | 6 sets filed                                                        |
| 3. (a) Is the appeal in time ?                                                                                      | Ys                                                                  |
| (b) If not, by how many days it is beyond time ?                                                                    | -                                                                   |
| (c) Has sufficient case for not making the application in time, been filed ?                                        | -                                                                   |
| 4. Has the document of authorisation, Vakalat-nama been filed ?                                                     | Ys                                                                  |
| 5. Is the application accompanied by B. D /Postal-Order for Rs. 50/-                                                | Ys                                                                  |
| 6. Has the certified copy/copies of the order (s) against which the application is made been filed ?                | copy of order dt 5.12.83 filed<br>copy of order dt 5.9.86 not filed |
| 7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ? | Ys                                                                  |
| (b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?      | Ys                                                                  |



ORDER SHEET

1263

1

Registration No. 2 of 193

Ram chandra Varma

~~and his wife~~

Appellant  
Applicant

Versus

Respondent

~~Union of India~~  
Union of India & Ors

| Serial number of order and date | Brief Order, mentioning reference, if necessary                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | How complied with and date of compliance |
|---------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|
| 30/1/88                         | <p>(1) This application was filed in this Tribunal on 3.11.88.</p> <p>After scrutiny of the case few defects were found and the same were intimated on 8<sup>12</sup>/<sub>88</sub> by regd. post to the Counsel for applicant pointing them out. 15/12/88, but neither was undelivered regd. cover nor anyone appeared to remove the defects.</p> <p>If desired proper notice may be given to the Counsel for applicant and then to the applicant.</p> <p>Submitted for order by Registrar.</p> <p>14/20/1</p> |                                          |

3

AM

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

CAT 13/1

O.A./T.A. No. 1263 1988

Applicant(s)

Versus

Respondent(s)

| Sr. No. | Date                           | Orders                                                                                                                                                                                       |
|---------|--------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| (5)     | 8 <sup>1</sup> / <sub>90</sub> | Hon. Justice K. Nalk, V.C.<br>Hon. K. J. Raman, A.M.<br><br>On the request of the learned<br>counsel for the applicant list this<br>case for admission on 22.1.90.<br><br>A.M. V.C.          |
| (6)     | 12-3-90                        | Adjourned to 24-5-90 as<br>PD is on leave R                                                                                                                                                  |
| (7)     |                                | 24.5.90 DK<br>Rejoinder filed today by the<br>applicant's counsel. The case is adjourned<br>to 1-10-90.                                                                                      |
| (8)     |                                | 1-10-90 DK<br>Rejoinder filed by the applicant's counsel for<br>applicant. Reply filed by the respondent's counsel for<br>respondent. Pleadings are complete. Keep in the line<br>this list. |

DK(1)

( T.A 11/92 T.L ) 1263/88

AS

29.1.92

D.R.

Both the parties

are absent.

case is listed

for appearance

On 21.4.92

✓

21.4.92

D.R.

Both the parties

are absent. Issue

notice to both the

counsel for both

side for appearance

On 29/5/92, before

the Hon. Bench,

✓

29.6.92

D.R.

No filing of D.R. of N

24.8.92

✓

Notice has not  
been issued.

S.F.O.

8

27/8/92

24.8.92

Case not-reached adjourn to

15.9.92

✓

notice for 15-9-92

✓

Chand K.C. file

15.9.92

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH : LUCKNOW

ORDER SHEET NO. \_\_\_\_\_

G.A./T.A. No. 10/92

| OFFICE REPORT | DATE | ORDER |
|---------------|------|-------|
|---------------|------|-------|

|         |                       |          |
|---------|-----------------------|----------|
| 11.9.52 | Case not resolved yet | 17.9.52  |
|         |                       | 12.10.52 |

17-9-52 Case not resolved yet 12.10.52

12.10.52

Moving of D.M. case  
to 19.10.52

C.P.  
Case is  
F.H.  
12/10/52

MANISH/-

(A7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
(LUCKNOW BENCH)  
LUCKNOW.

...

O.A. NO 1263/88 199 (L).

T.A NO 4/92

Date of Decision \_\_\_\_\_

Sanjay Kumar Verma

Petitioner.

Advocate for the  
Petitioner(s)

VERSUS

Union India & others

Respondent.

Advocate for the  
Respondents

C O R A M

The Hon'ble Mr.

Judicial Officer V.C. Srivastava VC

The Hon'ble Mr.

K. Chatterjee AM

1. Whether reporter of local papers may be allowed to see the Judgment ? ✓
2. To be referred to the reporter or not ? ✓
3. Whether to be circulated to other benches ? ✓
4. Whether ~~see~~ their Lordships wish to see the fair copy of the Judgment ? ✓

VICE-CHAIRMAN/MEMBER

(18)

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

T.A. No. 11/92

(O.A. No. 1263/88)

Ram Chandra Varma

Applicant.

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

By means of this application the applicant has prayed that a direction may be given staying the operation of the order dated 5.9.88 which was communicated to him vide Memo dated 5.9.88 passed by the Senior Superintendent of Post Offices, Faizabad, maybe directed to allow him to join HOP Jaunpur as Postal Assistant without any condition of Rule 38 of P&F Manual vol. IV, and the applicant's seniority be not affected while posting him in Jaunpur division and his seniority may be maintained and retained.

2. From the facts, it appears that the applicant, while working as Postman, appeared in the departmental selection for the post of Clerk in which he succeeded. He was allotted Jaunpur Division vide letter dated 7.5.1984 which was issued by the Post Master General, U.P. Circle but the applicant could not be absorbed in the Jaunpur Division that there was no vacancy and as such vide Post Master General U.P. Circle letter dated 13.11.86
- W

(14)

the applicant was imparted training and was posted as Postal Assistant in the Faizabad Division vide letter dated 18.1.1988. The petitioner was not absorbed in the Faizabad Division and as such the Post Master General, U.P. Circle re-allotted him Jaunpur Division vide letter dated 6.5.88 under the impression that the applicant could not be absorbed till then. The posting order of the applicant were issued on 2.8.88 and the intimation was sent by the Superintendent of Post offices Faizabad vide letter dated 10.8.88 that the petitioner had already been absorbed in Faizabad Division w.e.f. 23.1.1988. The applicant continued to work in Faizabad Division. The position was explained to the Post Master General, U.P. Lucknow vide letter dated 5.9.1988 that the petitioner could be transferred to Jaunpur Division under Rule 38 of the P&T Manual Vol. IV.

3. According to the respondents this was rightly done and as such he was declared surplus and he was not allowed to work at Sultanpur and he was allotted Jaunpur Division. Superintendent of Post offices, Sultanpur vide letter dated 8.12.1987 informed that ~~he~~ the petitioner had been trained at P.F.T.C. Saharanpur in the Session commencing on 2nd July, 1984 for a week with effect from 25th September, 1984. Para 38 of the P&T Manual Vol. IV is being reproduced hereunder:

"38. Transfer at one's own request:

✓

(110)

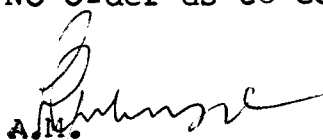
(1) Transfers of officials when desired for their own convenience should not be discouraged if they can be made without injury to the rights of others. However, as a general rule, an official should not be transferred from one unit to another, either within the same Circle, or to another Circle unless he is permanent. As it is not possible to accommodate an official borne on one gradation list into another gradation list without injury to the other members in that gradation list such transfers should not ordinarily be allowed except by way of mutual exchange. Transfers by way of mutual exchange, if in themselves inherently unobjectionable, should be allowed, but in order to safeguard the rights of men borne in the gradation lists of both the office, the official brought in should take the place, had he been originally recruited in that unit or the place vacated by the official with whom he exchanges appointment, whichever is the lower."

The grievance of the applicant is regarding allotment of the division as the same is discriminatory. The applicant having passed the departmental examination he was eligible to the salary and grade and his seniority is to be maintained in accordance with law. It was not a case of transfer. As<sup>a</sup>/matter of fact, due to non-

45/

(A)

availability of vacancy the applicant was sent to several divisions. It was not a case in which he was seeking transfer and para 38 of the P&T Manual is not attracted. This application is allowed and the order dated 5.9.88 and 5.10.88 are quashed and the respondents are directed not to apply the provisions of para 33 of the P&T Manual in the matter of the applicant who will be given his due seniority with all his emoluments and let it be done within a period of three months from the date of receipt of a copy of this judgment. No order as to costs.

  
A.M.

  
V.C.

Shakeel/  
s

Lucknow: Dated 19.10.92

112

In the matter of the application for registration of a trademark

in the name of the applicant.

I N D E X

In

REGISTRATION NO.

Of 1988

DISTRICT PATZABAD.

Sri Ram Chandra ~~XXXX~~ - - - - -

V arma - - - - - Applicant

Versus

The P.M.G. U.P. Circle Lucknow

and others - - - - - Respondents

Sl. No. Particulars.

Pages

1. Application

1 to 24

2. Annexure 1: Copy of letter dt.

4.6.85

- 25 -

3. Annexure 2: Copy of order dt. 31.7.85

- 26 -

4. Annexure 3: Copy of letter

- 27 -

5. Annexure 4: Copy of order dt. 1.1.86

- 28 -

6. Annexure 5: Copy of representation to

the P.M.G.

- 29 -

7. Annexure 6: Copy of applicants represent-

ation dt. 15.4.87

- 30 -

7A- Annexure-7- Copy of Application

Dated 23-10-05

for

31-32

(113)

-3-

8. Annexure 8: Copy of Memo No ASCTT/A-75 surplus  
Ch-III/5 dated Lucknow 6.5.88 33-34
- Annexure 9; True copy of PMG's order dt  
6.5.88 33-34  
- 35-
10. Annexure 10: Copy of application dated  
12.8.88 - 36-
11. Annexure 11. Copy of applicant's representation  
dt. 16.9.88 37-38
12. Annexure 12: Copy of applicants wife's  
representation dt. 12.9.88 39-40  
41
13. Annexure 13; Copy of notice dt. 1.10.88 42-43
14. Annexure 14: Copy of communication letter  
dt. 5.9.88 44-45  
- 45-
- 15 Vakalatnama.

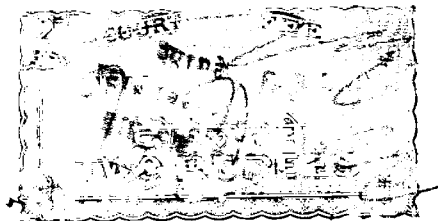
-----

M. C. Agarwal  
(M. C. Agarwal)

Counsel for the Applicant 2/11/88

Dated: -2-11-88

**Mahesh Chandra Agrawal**  
Advocate, High Court & Supreme Court  
Residence: Chamber:  
23 A, Church Lane 2, M. G. Marg  
Bundh Road Civil Lines  
ALLAHABAD (Opp. High Court)  
Phone: 56388 ALLAHABAD



1988  
AFFIDAVIT  
14/11/88  
HIGH COURT  
ALLAHABAD

(14)

03 XI 88  
18 XI 88  
1/12/88

IN THE GENERAL ADMINISTRATIVE TRIBUNAL ADDITIONAL

BENCH AT ALLAHABAD.

XXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXX

Registration No. of 1988

(Under Section 19 of the Administrative  
Tribunal, Act 1988)

DISTRICT FAIZABAD.

*Filed today  
noted  
Shri Chh  
Sr. M. C. Aggarwal  
Admin.  
3/11/88*

Date of filing.....

Or

Date of receipt.....

By post.....

Registration No. 1263/88.....

Signature

Registrar.

IN THE GENERAL ADMINISTRATIVE TRIBUNAL ADDITIONAL

BENCH AT ALLAHABAD.

BETWEEN

Ram Chandra Varma-----Applicant

And

The P.M.G. U.P. Circle Lucknow

and others----- Respondents

DETAILS OF APPLICANT:

1. PARTICULARS OF THE APPLICANT

2001 10/27/88

M 12

(AS)

2

-2-

- (i) Name of the Applicant: Ram Chandra Varma
- (ii) Name of the Father : Sri Ram Laxman Varma
- (iii) Designation and office  
in which employed. : Postal Assistant  
in Postal Department.
- (iv) Office Address. Postal Assistant P.O.  
Malipur, District Faizabad.
- (v) Address for service of  
all notices. Postal Assistant P.O. Malipur  
District Faizabad.

II. PARTICULARS OF THE RESPONDENT

1. Name of and/or designation of  
the respondent The Post Master General
- (ii) Office address of the  
respondent The P.M.G. U.P. Circle  
Lucknow.
- (iii) Address for service of  
all Notices. -do-
2. Name and/or designation  
of the respondent The Senior Superintendent of  
Post Offices.
- (ii) Office Address of the  
respondent The S.D.P. Faizabad.

2/12/11

M.S.

(116)

-3-

3

(iii) Address for service of

all Notices.

The S.S.P. Faizabad.

3.

(i) Name and/or designation

of the respondent

The Supat. of Post Office

(ii) Office Address of the

respondent.

The S.P.O. Jaunpur

(iii) Address for service

of all notices.

- Do -

4. (i) Name and/or designation

of the respondent.

The Suptd of Post office

(ii) Office Address of the

respondent

The S.P.O. Sultanpur

(iii) Address for service of

all notices.

- Do -

5.

(i) Name and/or designation

of the respondent.

The Secretary Union of  
Board P. & T.

(ii) Office address of the

respondent

The secretary Union of  
Board P & T Union of India  
New Delhi.

(iii) address for serving

THE SECRETARY

MUS

(117)

4

-4-

of all notice: The Secretary Union of Board P.&T  
Union of India, New Delhi.

III. PARTICULARS OF THE ORDER.

against which application is made:

The application as against the following Order.

- (i) order No 3/2/8384  
(ii) Date 5.10.88  
(iii) Passed by Senior Suptd. of Post offices  
Faizabad Division Faizabad  
22400/  
(iv) Subject in brief: Transfer of the applicant from  
Faizabad to Jaunpur will be  
subject to Rule 38 P&T Manual  
Vol IV.

- (2) (i) Order No A.P.C.T./1-75/Suppl/Chapter III  
(ii) Date Dated 5.9.88  
(iii) passed by P.M.G. U.P. Circle Lucknow  
(iv) Subject in brief. The transfer of applicant from  
Faizabad to Jaunpur will be sub-  
ject to Rule 38 P&T Manual Vol IV.

IV. JURISDICTION OF THE TRIBUNAL.

The applicant declares that the subject matter of the

7/10/88

M.M.

(110)

5

order against which he wants redressal is within the jurisdiction of the Tribunal.

V. Limitation.

The applicant further declare that the application is within the limitation proscribed in section 21 of the Administrative Tribunals Act 1985.

VI. FACTS OF THE CASE:

The facts of the case are given below:-

1) That on 1.5.73 the applicant was recruited in the Postal Department as E.D.D.A. (Extra Departmental Delivery Agent) and was accordingly posted at the Post office in Village Pakrauli District Sultanpur since then he is in the postal department without any break in service.

2). That on 12.1.79 the applicant qualified for the post of Mail Peon, but he was posted as village postman and continued on that post in the district Sultanpur.

For cert.

11/11/79

6

3) That on 21.11.82 the applicant appeared in the departmental examination for the post of Postal Assistant from the district Sultanpur.

4) That on 30.6.83 the results of the aforesaid examination was declared and the applicant came out successful in the examination but the superintendent post office, Sultanpur did not allow the applicant to work as Postal ~~Assistant~~ Assistant consequent upon the declaration of the results.

5) That in the year 1983 the applicant was allotted Jaunpur Division where there were 12 vacancies for the Postal department at that time.

6) That on 2.7.84 the applicant along with 3 others was sent for training for the post of Postal Assistant from Jaunpur Division.

7) That on 21.9.1984 the applicant came back after completion of successful training for the post of postal assistants from Jaunpur Division.

On 28/10/84

Mr

A25

7

8) That the applicant along with other three(3) trainees were put in the following orders in the order of seniority.

- (1) Sri Bhulan Prasad.
- (2) Sri Yash Pal Singh
- (3) Sri Ram Chandra Varma--the applicant
- (4) Sri Malika Prasad Misra.

9) That on 4.6.85 the superintendent post offices Sultanpur sent a letter to all the aforesaid persons including the applicant asking them whether they like to serve in any of the Divisions in the entire J.P. and reply of it should be sent to the Suptd Post Office Jaunpur. A true copy of the letter dated 4.6.85 as received by the applicant is annexed with this application as Annexure 'I'.

10) That on 31.7.85 the applicant sent his option to the Suptd Post office Jaunpur that he is not ready and willing to serve in any other Division except Jaunpur. True copy of the applicants option dated 31.7.85 is annexed as Annexure 'II'.

21/7/85

mes

11.) That it is stated that meanwhile Sarvashree Bhulan Prasad and Ram Pal Singh were absorbed in Jaunpur Division.

12) That on 9.7.86 the Suptd. post Offices Sultanpur sent a letter to the applicant and Sri Kalika Prasad Misra <sup>whether</sup> that they like to be allotted to the division of Almore, Agra Bulandshahr, Deoria Mathura they should intimate their liking to the Suptd Post Offices Jaunpur. A true copy of the letter as aforesaid is annexed as Annexure '3'.

13) That on 12.7.86 the applicant replied that he would like to be allotted to Jaunpur Division only whenever the vacancy arises and he does not want to go to any other division in U.P.

14) That the Post Master General, U.P. Circle Lucknow vide his memo No MCCT/L-75/Surplus/82/ch III/5 dated 13.11.86 made reallocation in the Sultanpur division and thereby the applicant was allotted from Jaunpur to Azimabad while the 4th candidate Kalika Prasad was allotted Raebareilly. A true copy of the reallocation order dated 13.1.86 as aforesaid is

A-22

9

annexed as Annexure 4.

15. That after some times the 4th candidate Kalika Prasad who was junior to the applicant ~~to which~~ was put back to Jaunpur from Raebareilly ~~to~~ to which the applicant being senior to him was entitled to-

16. That on 31.3.87 when the applicant came to know of the order putting back ~~him~~ Jaunpur Kalika Prasad from Raebareilly ~~to~~ to Jaunpur the applicant represented the matter to the Post Master General U.P. Circle Lucknow that he should be put back to Jaunpur after cancelling his reallotment to Faizabad. A true copy of the applicants representation to the P.M.G. U.P. Circle Lucknow dated 31.3.87 is annexed as Annexure 5.

17. That when the applicant did not get any reply from the PMG UP Lucknow till 15.4.87 due to his financial position he sent a reminder to the PMG U.P. Lucknow his reallotment to Faizabad be cancelled and he should be put back to Jaunpur. A true copy of the applicants representation dated 15.4.87 is annexed

31. 4. 87

cc

(A23)

10

as Annexure 6.

18. That when no reply was received from the P.M.G. till 23.10.87 the applicant sent his second reminder ~~representation~~ to the P.M.G. U.P. Circle Lucknow by name while mentioning therein that his junior has been put back to Jaunpur but he being a senior is still working at Sultanpore for the last four years after completion of his training as Postal Assistant the applicant could not get the post and he has suffered his seniority for four years. The applicant sent his representation dated 23.10.87 through proper channel through the superintendent of Post Offices Sultanpur. A true copy of the applicant's representation dated 23.10.87 is annexed herewith as Annexure 7.

19. That on 18.1.88 the ~~Senior Suptd~~ Senior Suptd of Post Offices Raizabad passed the order posting the applicant on the post of Assistant (Postal) at the sub Post office Malipur District Raizabad and the

21/2/88

mu2

(H24)

//

applicant consequently joined as Postal Assistant on 23.1.86 at Sub Post Office Malipur District Faizabad and since then the applicant is working as Postal Assistant although he was entitled to the post since 30.6.83 when he passed his departmental examination of Postal Assistant.

20. That at last on 6.5.88 the P.M.G. U.P. Circle Lucknow passed a reallocation order again and reallocated the applicant to Jaunpur unit vide his order passed through Memo No Roett/M-75/Surplus/Ch III/5 dated Lucknow 6.5.88. A true copy of which is annexed with this application as Annexure 8.

21. That the Suptd post office Jaunpur vide his order dated 2.8.88, posted the applicant as Postal Assistant at Head Post Office Jaunpur a true copy of which is annexed as Annexure 9

22. That when the applicant post reallocation at Jaunpur by the P.M.G. and also got an posting order at Jaunpur then he on 12.8.88 sent an application that the senior suptd of Post Offices Faizabad Malipur so that he may ~~xxxxxx~~ be able ~~to~~ his duties at H.P.O. *to join*

3.8.88

Mar

(A25)

12

-13-

Jaunpur A true copy of the application dated 12.8.88 is annexed as Annexure 10.

23. That on 16.9.88 the applicant represented the matter to the P.M.G. U.P. Circle Lucknow bringing to his notice that he has been posted at Jaunpur P.O but is not being relieved from Faizabad, and prayed that a suitable direction be issued to the Senior Suptd of Post offices Faizabad directing him to relieve the applicant from Faizabad to enable him to join at Jaunpur more so looking to the old aged parents and for treatment of his wife. A true copy of the applicants representation dated 16.9.88 is annexed as Annexure 11.

24. That a detailed representation was sent by Smt Subhadra the wife of the applicant to the P.M.G. U.P. Circle Lucknow bringing to his notice that after a long time her husband had been able to get Jaunpur but <sup>serious</sup> ~~services~~ complications are being raised to create hardship for him in joining Jaunpur and it was prayed that a suitable orders may be passed for the Sri Ram Chandra Varma for

126

13

relieving him from Faizabad to and for allowing him to join at Jaunpur. A true copy of the applicant's wife's representation dated 12.9.88 is annexed as Annexure 12.

25. That when the applicant was not relieved from Faizabad then ultimately he served notice to the senior suptd of Post offices Faizabad ~~xxxxx~~ under registered A.D. cover dated 1.10.88 which was sent by the applicant's lawyer alleging all the circumstances and informing him that if he did not relieve the applicant within 30 days from the receipt of the notice then he would be compelled to move the court and in that event the respondent No 2 would be liable for the costs and damages. A true copy of the notice dated 1.10.88 is annexed with this application as Annexure 13.

26. That the senior suptd post offices Faizabad received the aforesaid notice on 4.10.88 and the next day i.e. on 5.10.88 he replied the petitioner's earlier representation dated 12.8.88 regarding his demand for relief from Faizabad for joining Jaunpur

vile his letter

12/10/88

(A22)

14

videnis letter no dated 5.2.8384 Faizab dated  
5.10.88 communicating the applicant that the office  
of PMG vide their letter No ASCTT/A-75/ Surplus  
Ch-III/ 5 dated 5.9.88 has communicated him that  
the transfer of the applicant from Faizabad to Jaunpur  
would be subject to rule 38 of P&T Manual Vol. IV  
A true copy of the communication letter dated 5.10.88  
is annexed with this application as Annexure 14

It is stated in this connection that the applicant  
~~XXXXXXXXXXXX~~

has not yet received the memo of PMG U.P. Circle  
Lucknow dated 5.9.88 communicating his decision  
to the applicant.

27. That the applicant is advised to state that  
the order dated 5.9.88 passed by the PMG U.P. Circle  
Lucknow and also the letter of S.S.P. Faizabad communi-  
cating the order to the applicant are both illegal  
and liable to be set aside by the Hon'ble Tribunal  
and the applicant is entitled to get his seniority  
from the date he passed the Departmental examination of  
Postal Assistant and that the applicant is <sup>is not</sup> subject to  
rule 38 of P & T Manual vol IV and the applicant is  
entitled to get the post of Postal Assistant at Jaunpur  
while maintaining his seniority from 21.9.84

since the completion of successful training as Assistant (Postal) and when he was placed third in order of merit.

VII Relief(s) sought:

In view of the facts mentioned in para 6 above the applicant prays for the following reliefs:-

- (a) to pass a judgment order or direction setting aside the orders dated 5.9.88 Memo RICTT/M-75 /Surplus Cha III/5 by P&T U.P. Circle Lucknow date. 5.9.88 as communicated by 3.2.8384 Faiz dated 5.10.88 passed by the Senior Suptd of Post office Faizabad (Annexure 14)
- (b) to pass a judgment order or direction directing the senior suptd Post offices Faizabad to relieve the applicant to and to allow him to join as Postal Assistant at head Post office Jaunpur without subjecting him under rule 38 P & T Manual Vol IV.
- (c) to pass a judgment order or direction that the applicant is not to be made subject to the provisions of rule 38 of P & T Manual Vol IV.

AM  
16

(d) to pass a judgment order or direction to the effect that the applicant's seniority is not affected in order of seniority while posting him as Postal Assistant in Jaunpur Division in any manner whatsoever.

(e) to pass any other judgment order or direction in favour of the applicant allowing him the seniority at Jaunpur as Postal Assistant with effect from the 2.8.88 the date of the order of posting the applicant as Postal Assistant dated in Jaunpur vide order of S.P.O. Jaunpur dated 2.6.88 in compliance of PMG's order dated 2.6.5.88 .

(f) To pass judgment order or direction replacing the reallocation made by the PMG Lucknow dated 13.11.86 from Kalina Prasad who is a junior with the applicant.

(g) to pass any other judgment order or direction in favour of the applicant <sup>which</sup> ~~with~~ this Hon'ble <sup>Tribunal</sup> ~~court~~ <sup>deem</sup> Tribunal deems fit and proper in the circumstances of the case.

(h) to award cost of this application to the applicant.

7/12/88

1/11/88

A3C

17

The applicant seeks the reliefs claimed by him  
inter alia amongst others on the following:-

GROUND S.

1. Because the junior to the applicant was first given his option regarding allotment of the Division before the applicant himself which is discriminatory and is hit by article 14 of the Constitution of India and is liable to be set aside by this Hon'ble Tribunal by replacing the applicant from Sri Kalika Prasad who is junior to the applicant.

2. Because the applicant has passed the departmental examination of Postal Assistant as far back as 30.6.83 and consequently this entitled to the salary, grade and benefits of that post since then, irrespective of his allotment to any Division.

3. Because the applicant has joined the Postal Department on 12.1.79 and his

10/2/84

Meh

(87)

18

seniority is to be maintained from 12.1.79 and his allotment or reallocation to any particular division or district will not legally affect his seniority. Thus the applicant's transfer the ~~judgment~~ to Jaunpur Division from Faizabad will not make him as fresh recruit or appointment to that district or post and as such rule 38 of P & T Vol IV cannot be made applicable to him.

4. Because the applicant cannot be made subject to rule 38 of P & T Manual Vol IV in his transfer or reallocation from Faizabad to Jaunpur on the basis of the impugned orders dated 5.9.88 as communicated by 5.10.88 (Annex. 14)

5. Because the applicant is legally entitled to be relieved from Faizabad and be allowed to from Jaunpur in the same capacity without any condition being imposed against him whatsoever by the respondents which is liable to be set aside by this Hon'ble tribunal.

ms

20/2/2001

6. Because the seniority of the applicant cannot legally be affected while re-allocating the applicant to any other division and the impugned order of reallocation from Faizabad to Jaunpur is affecting his seniority hence it is violative of Article 14 and 16 of the constitution of India.

7. Because the reallocation in case of the applicant from Faizabad to Jaunpur while making the applicant subject to Rule 238 of P & T Manual Vol IV is mala fide, illegal and arbitrary which is liable to be set aside by this Hon'ble Tribunal.

VIII. Interim Order if prayed for:

Pending final decision of the application, the applicant seeks issue of the following interim order:-

(1) to issue order of direction staying the operation of the orders dated 5.9.88 passed by the

प्रतिवादी को

मे

(A33)

PAG U.P. Circle Lucknow vide memo no RCTT/1-75  
memo no 3.2.8384  
Surplus Ch-III/5 dated 5.9.88 and (Annexure 14)

(b) issue order or direction directing the respondents to 2 take P. Raizabed to relieve the applicant and allow him to <sup>join</sup> ~~take~~ P. C. Jeunpur as Postal Assistant without any condition of rule 38 P & T Manual Vol. IV.

(c) any other order or direction in favour of the applicant which this Hon'ble Tribunal deem fit and proper in the circumstances of the case.

IX. Details of the remedies exhausted:

The applicant declared that he has availed of all the remedies available to him under the relevant service rules, etc

(1) That the applicant had made his representation to the senior Supt of Post Offices Raizabed and to the PAG. U.P. Circle Lucknow to reallot him from Sultanpur the Jeunpur but instead of the applicant his junior Karika prasad Misra was given his option and the applicant was not allowed in which case the applicant has been <sup>not</sup>

clearly discriminated by the respondents.

2. That the applicant also represented his case to the senior suptd of Post offices and the P&T U.P. Circle Jaunpur as Postal Assistant without any condition of Rule 38 P & T Manual Vol IV being imposed against him but the respondents paid no heed to the valid requests made by the applicant.

X. Matter not pending with any other court etc.

The applicant further declares that the matter regarding which the application has been made is not pending before any court of law or any other authority or any other Bench of the Tribunal.

11. Particulars of the Bank Draft Postal Order in respect of the application fee.

1. Name of the Bank on which drawn

2. Demand draft no DD 630235

or

mem

3  
20/12/11

(P25)

22

-24-

1. Number of Indian Postal order DD 630035
2. Name of issuing Post office High Court Post Office
3. Date of Issue of Postal Order 3-11-80
- 4 Post office at which payable. B. P. O. Hld.

12. Details of Index.

An index in duplicate containing the details of the documents to be relied upon is enclosed:-

Annexure '1': True copy of letter dt  
4.6.85.

Annexure '2': True copy of option dt.  
31.7.85.

Annexure 3: True copy of letter

Annexure 4: True copy of order dt  
13.1.86.

Annexure 5:- Copy of representation to  
the P.A.G.

Annexure 6: Copy of applicants  
representation dt. 15.4.87

Annexure 7: True copy of representation  
dt. 25.10.87

Annexure 8

Mei

A36

-25-

23

Annexure 8: Copy of memo No ASCIT/M-75 Surplus  
Cn-III/5 dated Lucknow 6.5.88

Annexure 9: True copy of PMG's order dt  
6.7.88

Annexure 10: Copy of application dated  
12.8.88

Annexure 11: Copy of applicant's representation dt  
16.9.88

Annexure 12: Copy of applicants wife's represent-  
ation dt. 12.9.88

Annexure 13: Copy of notice dt. 1.10.88

Annexure 14: Copy of Communication letter dt.  
5.9.88

13 List of Enclosure:-

Verification:

I Ram Chandra Varma son of Sri Ram Lakhan  
Varma R/o P.O. Malipur, District Fazilabad, aged  
about 34 years working as Postal Assistant do hereby  
verify that the contents of paragraph 1 to 13 are  
true to my personal knowledge and belief and that I  
have not suppressed any material facts.

Place:

signature of the Applicant

Date:

10/12/88

mer

A37

24

The Registrar.

.....  
.....  
.....

  
L. A. G. P. 2/25

3/11/22

Mc Agnew

**Mahesh Chandra Agrawal**  
Advocate, High Court & Supreme Court  
Residence :  
23 A, Church Lane  
Bunch Road  
ALLAHABAD  
Phone : 56388  
Chamber :  
2, M. G. Marg  
Civil Lines  
(Opp. High Court)  
ALLAHABAD

Counsel for the  
Applicant.

19/11/22  
2 11 22

कार्यालय -

देता में-

28

अधीक्षक डाकघर  
सुलतानपुर-228001

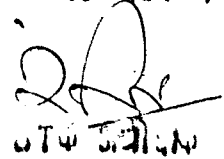
- 1- श्री धूम प्रताप शर्मा डाकघर  
महाराजी कोषधर्म सुलतानपुर
- 2- श्री रामचन्द्र शर्मा डाकघर  
प्रधान डाकघर सुलतानपुर
- 3- श्री रामचन्द्र शर्मा डाकघर  
कार्यालय डाक निरीक्षण सुलतानपुर
- 4- श्री कारिका प्रताप शर्मा डाकघर  
प्रधान डाकघर सुलतानपुर

मेमो संख्या-डी-कार-1/ धेकेन्डी २६०/८५-८५ सुलतानपुर 4-6-85

दिनांक 21-11-82 की डाक सहायक दरमस्तक जमाद अरब  
को नियुक्ति ।

सन्दर्भ- डाक अधीक्षक जीनपुर प्रखण्ड का पत्रांक डी-9/2/ २६०/अध्यापक-  
मेन्टल दिनांक 22-5-85

आप इस वक्त प्राप्त कर जानती डाक से डाक अधीक्षक जीनपुर  
मण्डल को लिखित रूप से यह सूचित करें कि क्या आप डाक सहायक के  
में सम्पूर्ण ३० प्रो कीटमण्डल में काम करने के इच्छुक हैं या नहीं । इसे  
अत्यावश्यक समझें ।

  
डाक अधीक्षक

सुलतानपुर मण्डल-228001

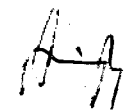
प्रतिनिधि:-

डाक अधीक्षक जीनपुर प्रखण्ड प्रथम दर्जा ।

DL No. 4448  
31/11/85

T. C.  
mtr

डाक अधीक्षक

  
14/11/85  
21/11/85

पत्रांक - ८/ का-1 / वैकेना-सै = 105-06. कुलतम 4.605

विषय: विनांक २१-११-०२ को उत्तर सहपक सरपलस  
अभिलेखों का वैकेना

संपर्क: आपका पत्रांक 13- 9/1/ वैकेना- विनांक मे-रत  
विनांक २१-०२-०५

प्रमाण उत्तर को प्रमाण मजे सेवा देकर सलाह  
लेवागपाहै उक्त प्रमाण के प्रमाणों में के प्रमाण  
के जाने के लिए इन्हें १५/११/०५

प्रमाण

राम नरेश्वर

प्रमाण उत्तर सहपक

विनांक प्रमाण

राम नरेश्वर

T.C.  
met

14/11/05

2-11-05

Annexure - III

27  
440

कोर-7/Corr.-7

भारतीय डाक-तार विभाग/INDIAN P. & T. DEPARTMENT Regd.

कार्यालय/Office of the

सेवामें,

डाक-मार्गदर्शक

डाक-मार्गदर्शक  
Post Offices  
Du.228001

1. श्री रामचन्द्र-वर्मा  
व्यं. 50/8/81 रा.दे.रा.  
मुलतानपुर

2. श्री लालकृष्ण प्रसाद मिश्र  
मु. 50/8/81 मुलतानपुर म.

Encl. - 9-7-86

N. B.-cor. 38/ch II

विषय - उपलब्ध, प्रमाण, मुलतानपुर  
देवरिया, गधुरा मंडलों में स्लारके-2 -  
अदि प्रमाण उपलब्ध मंडलों में प्रमाण  
को दे डालेंगे। तो डाक प्रमाणिक  
जो गधुरा मंडल को प्रमाणिक को प्रमाण  
लिखकर भेजें। यदि उपलब्ध न हो।  
तो उपलब्ध न भेजें। (उपलब्ध न होने पर)

रामचन्द्र

डाक-मार्गदर्शक  
मुलतानपुर-मण्डल  
Post Office  
Du.228001

MGIPAh.-74 P. & T, 81-23-7-83-21.00 Pads

T.C.  
mech

A-B  
14/14/86  
2/1/86

GOVERNMENT OF INDIA  
DEPARTMENT OF POSTS

Copy of Memo NO:- RECTT./M-75/Surplus/82/Ch III/5 dated at 10-11-82 addressed to SPOs Sultanpur and others.

The following candidates who were allotted to the divisions in this office letter no Rectt/M-75/Surplus/M/5 dtd 29.10.82 but who do not be absorbed for want of vacancies are hereby recalled to the divisions noted against each.

The officials may please be informed that no further recall order will be made to any other units.

It may be noted that no official against whom any vigilance, disciplinary case is pending or exists when any satisfactory penalty is correct is not promoted.

| Present On.                 | Allotted On. | Recalled On. |
|-----------------------------|--------------|--------------|
| Shri Anand Singh Sultanpur  | 30/11/82     | Jaizabad     |
| " Ram Chander Sultanpur     | 30/11/82     | Faizabad     |
| " Ram Dular (SC) Sultanpur  | 30/11/82     | Rasbherilly  |
| " K. L. Prasad Sultanpur    | 30/11/82     | Rasbherilly  |
| " Ram Kripal (SC) Sultanpur | 30/11/82     | Rasbherilly  |

For Postmaster General, U.P.

:- 12/11/82. Ch III dtd at Lucknow on 12.11.82.

Copy to:-

- 1-Shri Ram Chander v.p.m. Lambharia
- 2-Shri Ram Dular - mail of Musafiri Khana
- 3-Shri K. L. Prasad Gr. D. Sul. Ho.
- 4-Shri Ram Kripal Post men Sul. Ho.
- 5-2/C and spare.

20/11/82  
Secty. of Post Offices,  
Sultanpur On.-283111.

20/11/82  
T.C.  
M.A.

14/11/82  
21182

बीमान हाक मराहयका महीदय.

उ० प्र० परिमण्डल .

मसनका

परा

बीमान हाक मराहयका महीदय.

सुततानपुर प्रमण्डल.

विषय:- पुनःजन्य डिजीजन में एलाटमेंट निरस्त करने के संबंध में:-

एवं फेलावाद डिजीजन में जौनपुर डिजीजन के निचे लागू करने के सम्बन्ध में:-

आपके पत्र सी.आ. कोपो हाक मेमो नंबर रिक्टमेंट /एन-275/ सरपन्स/92 /रेक्टर यों 13 दिनांक 13-11-86 हाक मराहयका सुततानपुर तथा अन्य डिजीजन के माध्यम से प्रार्थी को जौनपुर प्रमण्डल से फेलावाद प्रमण्डल के निचे एलाट किया गया है। प्रार्थी का नाम लिस्ट में निम्न स्थान में:-

115 श्री भुवन प्रसाद

823 श्री परापाल सिंह

831 श्री रामचन्द्र वर्मा

841 श्री वाजिका प्रसाद मिश्र

उपरोक्त नंबर 1 से 2 हाक मराहयकों से श्री जौनपुर में स्थान निम्न किया है तथा तीसरे नंबर पर प्रार्थी का नाम है। जब डिजीजन में किया भी प्रमण्डल में जाय नहीं मिल पाया है।

कः बीमानजी से प्राप्त है कि प्रार्थी का अधिक स्थिति जौनपुर होने के कारण दूसरा एलाटमेंट फेलावाद डिजीजन में निरस्त करते पुनःजौनपुर डिजीजन के निचे लागू करने की कृपा की जाय। इस बात का प्रार्थी स्वयं जिम्मेदार है।

स्थिति कृपा होगी।

प्रार्थी रामचन्द्र वर्मा

प्रतिलिपि:-

रामचन्द्र वर्मा

1-पुनःजन्य डिजीजन में फेलावाद प्रमण्डल

2-उ० प्र० परिमण्डल में प्रमण्डल में फेलावाद प्रमण्डल

एवं जौनपुर प्रमण्डल को प्रमण्डल में जाय। कार्यरत ग्राम हाकिमों को सूचित

सुततानपुर प्रमण्डल उ० प्र०

दिनांक 31-3-87.

रामचन्द्र वर्मा

T.C.

महेश

रामचन्द्र वर्मा

13/11/86

ॐ नमो भगवते वासुदेवाय ।  
सर्वत्र भगवत्पदं सर्वत्र नमस्कृतम् ।  
सर्वत्र भगवत्पदं सर्वत्र नमस्कृतम् ।

ज प के पत्र संख्य कृपा: जफ मेमो नम्बर रेकॉर्डमेंट । १५०-७५४२५२५२५२  
केक्टर थं । ५ दिनांक १२-११-१९६८ के जयंतियों के सुलभ नमुर तन अन्य विभाजन के  
मे आम से प्रथम के ज नमुर प्रतप से फे ज प प प्रतप के लिए सब स्टैंड किया  
गया है । प्रथम के इस लिस्ट मे निम्न स्थान है ।

- १- श्री. सुनील प्रसाद
- 2- श्री. यशम. लालिह
- ३- श्री. रम. कन्ना वरमा
- ४- श्री. क. लिक. प्रसाद मि.

उपर के नम्बर १ से २ तक लहयकी की जगह सुर में स्थान मिल गया है ।  
तथा तीसरे नम्बर पर प्रथमिक नाम है । जय १५ हमें किछ भी प्रस्ताव में जगह  
नहीं मिल पाई है ।

अतः श्री मांन जी से प्रार्थना है कि प्रार्थना का जादुई स्थित ठोक न होने के कारण दूसरा एल्टेमेंट का जीवद विवाजन से निरस्त करके पुनः जन्मसुर विवाजन के लिए वापस करने का कृमि का जौय । इस जति के प्राथो ह्वय जिम्मेदार है । जति कृमि ह्वय ।

प्रतिलिपि-

१ व २ प्रांत उ. व. अध. का क. सलत नमुर -  
जैनमुर के इस ज. इ. से निक. प्र. य. का  
प्र. धन मात्र ज. व. के य. व. ह. हेतु ज. के  
मह. अध. उ. व. प्रदेश परिमं. ल. ल. ल. के  
प्रेषित करने का काम के ज. य. ।

रामचन्द्र पर्व *Gopal*  
प्रशिक्षित लोक तथैयिक  
कार्यरत श्रीम. लं. किम. लम्पुआ  
सुलत. सुर प्रस. ३००० ।

दिनांक १५-५-५०

राम चट्टोपाध्याय

T.C.  
me

14/11/89  
21.82

श्रीमान श्री चोखर मास्टर जनरल इन्स्पेक्टर  
जनरल के परिमंडल

31

विषय: सन 1982 के एक सहायक वर्ग में शिक्षा  
यप न मिलना

xxx

सैतामि:

निवेदन है कि प्राप्ति निम्नलिखित  
मुद्दों पर श्रीमान जी का ध्यान अकर्षित करते हुए  
अन्तिम न्याय पाने के लिए निवेदन करता है।

(i) प्राप्ति सन 1982 के परीक्षा में सफलतया  
में परीक्षा पास किया था। उक्त परीक्षा में सुल्तानपुर  
प्रखण्ड से कुल 16 कर्मचारी उत्तीर्ण हुए थे जिनमें  
प्राप्ति का तीसरा स्थान था।

(ii) प्राप्ति का रकत में जैनपुर प्रखण्ड में किया  
गया था जिनमें निम्न लिखित कर्मचारी रकत हुए थे।

(i) श्री भूकन प्रसाद, (ii) श्री चंद्र प्रसाद सिंह (iii) श्री  
रामचन्द्र वर्मा (iv) श्री कालिका प्रसाद (v) श्री

(iii) उपरोक्त दो कर्मचारी को जैनपुर प्रखण्ड  
में स्थान मिला गया तथा तीसरा स्थान प्राप्ति का था।  
जब प्राप्ति को एक सहायक जैनपुर प्रखण्ड में पाने  
को हुआ तो सन 1986 में आपका कार्यालय से गैररकत  
में जैनपुर प्रखण्ड में कर दिया गया तथा नम्बर  
4 एवं 5 कर्मचारी कर्मता श्री कालिका प्रसाद एवं  
राम प्रसाद को रामचन्द्र प्रखण्ड में रकत किया गया  
जबकि जैनपुर प्रखण्ड में रकत न होने के कारण समय  
हो गया तब स्थान न होने के कारण रकत नहीं मिल  
पाया और वहां पर मौखिक रूप से इन्हें बताया  
गया कि सन 1986 में आपका गैररकत में जैनपुर  
प्रखण्ड में हुआ है। अभी सन 1984 के कर्मचारी  
को जगह देने के बाद कामकाज रुक बस के उपरान्त  
आपका जगह मिलने की सम्भावना है।

आपका हार्दिक

(11) उक्त समय में जंगल का पालन से दोनो नम्बर जंगल जौनपुर कर्मचारी श्री कालिका प्रसाद मिश्र को सौंपकर रखवा से जौनपुर परबण्ड के लिए उन वापस कर दिया गया। अतः २१ और उन्हे रीकल हवात पर कार्य करने का बोझा कम दिया गया। अतः उक्त रीकल स्थान पर प्रार्थी का नाम वापस जौनपुर परबण्ड में वापस रखा जा रहा है।

(12) सुल्तानपुर परबण्ड से वर्तमान समय पन्द्रह कर्मचारियों को जगह मिल गई है। केवल प्रार्थी ही एक अन्यायी व्यक्ति है जो कि चार वर्ष से इस जगह सहायक वर्ग में परीक्षा प्राप्त करने जगह नहीं पा रहा है।

अतः श्री मान जी से प्रार्थना है कि प्रार्थी को जगह मिल जाए इस सौतेले व्यवहार को जांचकरते इस अन्यायी नम्बर जौनपुर परबण्ड में जौनपुर जग सहायक श्री कालिका प्रसाद मिश्र की जगह उन प्रार्थी के पूर्वाधिकारित नम से जगह मिलने की कृपा की जाए अतः प्रार्थी चार वर्ष 1983 से बहुमूल्य समय एवं परीक्षा की श्रम उठा चुका है। इस दृष्टीय जग में प्रार्थी को जगह मिलना चाहिए।

Copy sent to the file for this office  
26/11/87  
26/11/87

प्रार्थी - राम नन्द वर्मा 23/4  
परीक्षा जग सहायक  
कार्यवाहक ग्राम जौनपुर  
सुल्तानपुर  
परबण्ड 2090  
दिनांक 23.4.87

वर्मा नन्द

T.C  
mat

14/11/87  
2/11/87

GOVERNMENT OF INDIA  
DEPARTMENT OF POSTS.

OFFICE OF THE POSTMASTER GENERAL, U.P. CIRCLE, LUCKNOW.

Memo No.: Rectt./11-75/Surplus/Ch-111/3 Dtd. at LW, the 6/5/88  
Subject: Re-allotment and absorption of Surplus LGO's.

The under mentioned LGO's who could not be absorbed in PA/SA Cadres in their allotted units and are still waiting absorption due to non availability of vacancies and those who have applied for re-allotment in any of the Divisions in U.P. Circle, are hereby allotted to the Divisions noted against each in supersession of previous allotment orders issued from this office from time to time.

| Sl. no. | Name                 | Parent unit  | Allotted unit | Reallotted unit |
|---------|----------------------|--------------|---------------|-----------------|
| 1-      | S/S<br>Gowak Ram     |              |               |                 |
| 2-      | Rajendra Kumar       | Kheri        | Sitapur       | Kheri           |
| 3-      | Ram Chandra Verma    | Lucknow      | Amangarh      | RLO Lucknow     |
| 4-      | S.M. Dubey           | Sultanpur    | Muzaffarnagar | Jaunpur         |
| 5-      | Prem Pal             | Shahjahanpur | Sitapur       | Lucknow GPO.    |
| 6-      | K.H. Dixit           | Shahjahanpur | Sitapur       | Bareilly        |
| 7-      | Triveni Sahai        | Shahjahanpur | Sitapur       | Bareilly        |
| 8-      | Dhagwan (Devi) Singh | Shahjahanpur | Sitapur       | Lucknow         |
| 9-      | Dharam Pal Singh     | Shahjahanpur | Sitapur       | Rae Bareilly    |
| 10-     | Laxmi chand Sharma   | Chazibad     | Chazibad      | Muzaffar nagar. |
| 11-     | R.S. Gupta           | Chazibad     | Chazibad      | Muzaffar nagar  |
| 12-     | U.S. Rajpai          | Kanpur (S)   | Kanpur        | Kanpur HO       |
| 13-     | Sheo Ratan Lal       | Kanpur (S)   | Kanpur        | Kanpur HO       |
| 14-     | Mohi Lal             | Kanpur (S)   | Kanpur        | Kanpur HO       |
| 15-     | Kaushal Kumar Singh  | Chamoli      | Chamoli       | Almora          |
| 16-     | Yogya Prasad         | Lucknow      | Lucknow       | Lucknow GPO     |
| 17-     | Ram Shanker          | Lucknow      | Lucknow       | Lucknow dnt     |
| 18-     | Ayodhya Nath         | Kirzapat     | Kirzapat      | Varanasi (W)    |
|         |                      | Kirzapat     | Kirzapat      | Varanasi (W)    |

Continued 2/-

*[Signature]*

T.C -

*[Signature]*

- |                      |    |          |          |             |
|----------------------|----|----------|----------|-------------|
| 1.                   | 2. | 3.       | 4.       | 5.          |
| 19- S/S Thongu Road  |    | Mirzapur | Mirzapur | Varansi (W) |
| 20- Achhey Lal Verma |    | Banda    | Banda    | Jhansi      |

for Postmaster-General, UP.

Copy to:-

- 1- All Director Postal Services in U.P. Circle.
- 2- SSPOs/SPOs, Azamgarh, Bareilly, Faizabad, Ghazipur, Lucknow, Muzaffarnagar, Kanpur (C), Allahabad, Barabanki, Etah, Chhapra, Ghazipur, Kheri, Hardoi, Sitapur, Shahjahanpur, Sultanpur, Jaunpur, Rae Bareilly, Mirzapur, Varanasi (C), Almorah.
- 3- Chief Postmaster, Kanpur/Lucknow.
- 4- Manager, R.L.O., Lucknow. *Ref: Kanpur/RLO dt 12.10.87 refers*
- 5- This is in response to this letter no. Rectt.R.20/CHVIII, dt. 11.8.87 in which vacancies of departmental quota have been intimated by your office.
- 5- Recruitment Section.

.....

*Amr Singh*

T.C.  
*meb*

*14/11/87*  
*211/87*

Annexure - IX

[illegible]

21/11/2023

T.C.  
mech

14/14  
2-77

श्री गान पवर डाक आलेखक मालिका -

चै.जा.वा. 2095 -

36

व्या 20 डाक फल मेलान मालीपुर -

चै.जा.वा. -

449

सै तगें:

निवेदन है कि पोस्ट मास्टर जनरल

ड० प्र० लखतु के पता - नगर - 7/क हलमेन्ट/यमगा

/सरपलस - चै० 111 निम्न 6.5.88 के चौर पक्ष में

पक्ष का सकार गेट चै.जा.वा. 2095 से जौनपुर

प्राप्त के लिए हो गया है। तथा डाक लेखक

जौनपुर के पता - नगर - 7/क हलमेन्ट/यमगा/चै० 111

जौनपुर निम्न 6.5.88 के अनुसार पक्ष को

जौनपुर 2095 से कार्य बंद गया होने का बोझ

करा गया है।

तब श्री गान जी से प्रार्थना है कि पक्ष को

चै.जा.वा. 2095 से भी सुचना देने का कोटगपारित

होने की कृपा हो जाए किंतु पक्ष जौनपुर 2095

में कार्य बंद रहना कर लेक। तथा नगर कृपा के

लिए पक्ष का जीवन बर्बाद होगा।

Redealy

उप डाक पाल (वि० प्र० पो०)  
मालीपुर (मंजुवाड़) 224150

राम लक्ष्मी

पक्ष -

राम लक्ष्मी

डाक सहायक माली

चै.जा.वा. 2095

निम्न 12.8.88

T.C. mch

14/1/89  
2/1/89



6. इस समय तक जहाँ तक 1983 की वर्षिका  
 होने के बाद जौनपुर प्रखण्ड के बाबा के कम न  
 4. को वापस किया गया।

7. जब इस औद्योगिकता के कारणों से  
 उड़ते श्रीमान जी के (नाम से) चलाया जा रहा  
 किता। जिसके कारण स्थिति श्रीमान जी के कार्यालय  
 से पता है 10 मीटर से 1 मीटर 75 / साफ़ता / है 111 / - 5  
 किता 1.5.83 को पुनः जौनपुर के लिए वापस किया गया  
 डाक प्रमाणिक जौनपुर प्रखण्ड से 10-5/2 मीटर / है 11  
 जौनपुर प्रमाणिक 2.8.83 का गंगा स्थान पर कार्य करने  
 का कोटा भी जारी कर दिया।

अतएव श्रीमान जी से स्वीकार है कि स्वीकार के  
 साथ किए गए सौतेले व्यवहार को जांच करने के बाद  
 प्रमाण से जौनपुर प्रखण्ड के गति में भी सुधार होने का  
 दायित्व कोटा परित करने का दिया जा रहा। जिसके  
 परिणामस्वरूप कोटा प्रमाणिक कोटा प्रमाणिक से 10 मीटर  
 किता लंबा जौनपुर प्रखण्ड का प्रमाणिक कोटा से सहयोग  
 के से। जौनपुर इस गंगा प्रमाणिक का जीवन कार्यालय  
 रहेगा।

प्रमाणिक

राम - च. 10 वगैरह

डाक प्रमाणिक माली/डा

जौनपुर प्रखण्ड

1.9.83

9/10/83  
 जौनपुर प्रखण्ड (स. ए. सी.)  
 जौनपुर (जौनपुर) प्रमाणिक

राम च. 10 वगैरह

T.C -

प्रमाणिक

14/14/83

2/11/83



पुनः नं० 2 व 3 कर्मचारी को फेरवादा तथा 4 व 5 नं० कर्मचारी को शायरसो पृष्ठ के तिर रिसलाट कर दिया गया ।

5- जब जैनपुर पृष्ठ में जगड हुई तो प्रार्थी को वापस जैनपुर न उनके जैनपुर कर्मचारी पुनः नं० 4 को रिसलाट करके जैनपुर पृष्ठ में कार्य करने का आदेश जारी कर दिया गया । और प्रार्थी के पति को डाक सहायक वर्ग में जगड नहीं दिया गया ।

6- जब प्रार्थी के पति को इस धांधली व विधायी अनियमितता की जानकारी हुई तो प्रीमान इन्स्पेक्टर 0पो0 राज्य पीरलगाह जनरल 3050 तखत की कुनाय से 8 अतुरोध पत्र आरम्भ किया । तो आपके कार्यालय से विधायी अनियमितताओं की ध्यान में रखकर बड़ा दयनीय व सराहनीय योगदान दिया । और हमारे पति को पुनः रिसलाट करके जैनपुर पृष्ठ के तिर वापस कर दिया ।

7- जब जैनपुर पृष्ठ में पुनः जगड हुई तो प्रीमान डाक अधिकारी जैनपुर से तन् 1983 की परिच्छेता तिट के अनुसार माननीय डाक सहायक 0पो0 परिच्छेद तखत के आदेश के अनुसार में जैनपुर पृष्ठ में नियुक्ति आदेश 2-8-88 को जारी कर दिया ।

अतः हेतु के साथ प्रार्थी प्रीमान जी से अतुरोध करती है कि हमारे पति को रामचन्द्र वर्मा की जमीन जैनपुर पृष्ठ में कार्य करने के फेरवादा पृष्ठ से धार मुक्त नहीं किया गया । जब प्रार्थी के जलावा घर पर छोट्टे-छोट्टे बच्चे बूझ माता-पिता को देखने करने के तिर मात्र भरे पति का वो सहारा है । तथा छोट्टे बच्चों का भविष्य अन्धकार में डूबा जा रहा है । प्रार्थी स्वयं भी रोग ग्रस्त है । तथा अन्य कोई उन सदस्य हेतु काल करने वाला घर पर नहीं है ।

यदि भरे पति का पूर्व अतुरोध के अनुसार नियुक्ति जैनपुर पृष्ठ में की गई होती तो कम से कम विगत परिस्थिति में पहुँचकर उपन्यास

.....3

रामचन्द्र

आदि ही सकता था। मुझे माता-पिता की स्थिति ऐसी ही है कि उन्हें कोई सटारा देने वाला नहीं है। और किसी भी समय आत्मघात करना ही सकती है। ऐसी परिस्थिति में मेरी पति का जैनपुर प्रखण्ड में नियुक्ति होने पर आवश्यक समय पर पहुंच पाना सम्भव होता परन्तु विभाग ने और ही समस्या उत्पन्न बनाकर हमारी समस्याएं बढ़ा दिया है।

अतः प्रीमान जो मैं तत्पश्चात् पुरोध होने पर प्रार्थिनी को उपरीक्त दयनीय परिस्थितियों की गम्भीरता पूर्वक एवं सहानुभूति भाव से विचार करके प्रार्थिनी के पति श्री राम चन्द्र वर्मा को पुनः जैनपुर प्रखण्ड में गौरी निरुद्ध आदेश जारी करके प्रार्थिनी को थोड़ी थोड़ी अवधि कार्यवाही से अवगत कराने की कृपा की जाय। प्रार्थिनी इस क्रम में तत्पश्चात् दयनीय भाव विचार के लिए आजीवन आभारी रहेगी।

प्रार्थिनी- 10/9/88

श्रीमती सुमित्रा पत्नी रामचन्द्रवर्मा  
ग्राम- गौरीपुर पोस्ट विक्का-  
जिला पुर जिला- सुलतानपुर  
दिनांक - 12-9-88

प्रतीति:-

1- माननीय संचार मंत्री श्री दीर बहादुर सिंह संचार मंत्रालय भारत सरकार नई दिल्ली, को इस प्रार्थना के साथ कि प्रार्थिनी के साथ हुए अनियमितता पर दयालु पूर्ण विचार कर प्रार्थिनी के पति जैनपुर में नियुक्ति हेतु आवश्यक निर्देशा दिश जाने की कृपा की जाय।

संतोष प्रतीति-

1- एलाटेन्ट को दी प्रतीति।

2- डाक अधीक्षक सहोदय जैनपुर का आदेशा दिनांक 2-8-88

T.C.  
meR

2/8/88

AR

14/11/88  
2/11/88

मे नौका विभाग द्वारा 30 जून 1980 को सेंट्रल सेक्टरों की वानी सुलतान  
पुर अपने सुपरिन्टेंडेंट की रायचन्द्र वानी सुलतान की राय तथा धर्मा निवासी. श्री  
मोफासुर पोस्ट- विभागाधिकारि विभा- सुलतानपुर की तरफ से सतद्वारा  
आप प्रारंभिक अधिकृत फंक्शन प्रोडेंट की सुविधा करता हूँ कि मेरे सुपरिन्टेंडेंट  
ने वर्ष 1982 ई० की आपके विभागों परीक्षा में सरपंच वनी के रूप में  
16 कर्मचारियों के साथ उत्तीर्ण किया जिसमें मेरे सुपरिन्टेंडेंट की तीसरी  
परीक्षागत थी। उत्तीर्ण होने के बाद मेरे सुपरिन्टेंडेंट का एलाउमेंट जिला  
जानपुर में आपके विभाग द्वारा दिया गया जिस एलाउमेंट में धूलन प्रसाद  
प्रथम नं०- पर की वसूली। तीस पर मेरा सुपरिन्टेंडेंट प्रतीक नं०-पर व  
कालिका प्रसाद वाने नम्बर पर तथा रायचन्द्र वाने नम्बर पर थे। विदित  
हो कि एलाउमेंट के बाद उपरोक्त में से। ता 4 कर्मचारों को तारप्रतिष्ठा  
केन्द्र में भेजने गये और प्रेरित करने के बाद का समय वापस आये तो  
सुलतान और एलाउमेंट को जानपुर प्रोडेंट में अपना पद ग्रहण दिये। चूंकि उस  
समय दो ही जगह रिक्त थी इसलिए मेरे सुपरिन्टेंडेंट को जगह पद ग्रहण हेतु  
नहीं मिली। मेरे सुपरिन्टेंडेंट को जानपुर प्रोडेंट में जगह न मिलने देखकर अधि  
कारियों ने मेरे सुपरिन्टेंडेंट से दो बार पूजा कि आप 30 प्रो के लिए प्रोडेंट  
में कार्य करना चाहते हैं इसकी आस्था आप और अधिक जानपुर की प्रेरित  
हो। मेरा सुपरिन्टेंडेंट परिवार को ऊपर आये दक्षिण प्रकोप व परेण परेशानियों  
के नाते जानपुर प्रोडेंट में कार्य करने की आस्था आप अधिक जानपुर को दो  
सहपरान्त मेरे सुपरिन्टेंडेंट को फंक्शन प्रोडेंट में तथा जो एलाउमेंट में वाने  
व वाने नम्बर पर कालिका प्रसाद व रायचन्द्र वाने दो सरपंचरी में प्रोडेंट में  
कार्य करने के लिए री-एलाउमेंट दिया गया। जबकि जिस समय मेरे  
सुपरिन्टेंडेंट का री- एलाउमेंट फंक्शन प्रोडेंट में दिया गया था उस समय कोई  
जगह नहीं थी जहाँ कुछ कर्मचारों सरपंच ही थे। यहाँ तक कि कालिका  
प्रसाद को वन्दमहीने एलाउमेंट देने के बाद उन्हें पुनः जानपुर  
प्रोडेंट में वापस कर दिया और काम करने के लिए वहाँ भी दे दिया। जबकि  
मेरा सुपरिन्टेंडेंट तीसरे नम्बर पर था जो जानपुर प्रोडेंट में जगह होते हुए भी  
उत्तेजित नहीं हो गयी। मेरे सुपरिन्टेंडेंट को आपके विभाग द्वारा इस तरह  
के दिये गये अध्यापन, अनियमित व डार तर विभाग अधिनियम के अंतर्गत  
उपस्थित प्राधिकारों की उपेक्षा करते हुए दिया जाता है जो जानकारों  
हैं तो मेरे सुपरिन्टेंडेंट ने दि - 1-4-87 ई० को आर० एन० सं० 1649 तथा  
26-10-87 ई० को आर० एन० सं० 1751 के अन्तर्गत पूरा ज्योरा देते हुए

मम सुलतान

1. *Thyris*  
*Vijaya* *patel* *Patel*  
*Patel*

2nd year

T.C  
net

14/1469  
2-17-88

# Annexure-xiv

44  
A57

कोटन-2/Corr-2

राज्यीय डाक विभाग/राज्यीय डाक कार्यालय

कोटन-2/Choice of the

जगता में

प्रवर पञ्चीक डाकपर  
पैडाबाद २२००१

श्री गंगा-चन्द्र वर्मा  
डाक साहायक  
गालीपुर (पैडाबाद)

पत्रांक १-३/२/८३८४ मीमादि ५-१०-८८

विषय - पैडाबाद में ~~पञ्चीक डाक~~ जगता में ~~पत्रांक~~ मीमादि ५-१०-८८

निर्देश - पैडाबाद में ~~पञ्चीक डाक~~ मीमादि ५-१०-८८

पत्रांक १-३/२/८३८४ मीमादि ५-१०-८८

पत्रांक १-३/२/८३८४ मीमादि ५-१०-८८

पत्रांक १-३/२/८३८४ मीमादि ५-१०-८८

पत्रांक १-३/२/८३८४ मीमादि ५-१०-८८

पत्रांक १-३/२/८३८४ मीमादि ५-१०-८८

पत्रांक १-३/२/८३८४ मीमादि ५-१०-८८

पत्रांक १-३/२/८३८४ मीमादि ५-१०-८८

पत्रांक १-३/२/८३८४ मीमादि ५-१०-८८

पत्रांक १-३/२/८३८४ मीमादि ५-१०-८८

कोटन-२/Corr-२

राज्यीय डाक विभाग/राज्यीय डाक कार्यालय

कोटन-२/Choice of the

जगता में

पत्रांक १-३/२/८३८४ मीमादि ५-१०-८८

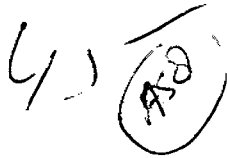
पत्रांक १-३/२/८३८४ मीमादि ५-१०-८८

पत्रांक १-३/२/८३८४ मीमादि ५-१०-८८

पत्रांक १-३/२/८३८४ मीमादि ५-१०-८८

T.C

mech



स्वीकार है ।

P-9

7

11/10/90  
16/3/90

TO THE HONORABLE MEMBERS OF THE

COMMISSION OF ENQUIRY

....

IN THE MATTER OF THE ...../1990

.....

THE HONORABLE MEMBERS

U.S. DEPARTMENT OF JUSTICE

WASHINGTON, D.C.  
SECTION 10

IN

RECEIVED 11/10/90 11/10/90

Mr. Charles M. ...

Applicant

.....

The Honorable General,

Washington, D.C. ... Dependents.

SE (5)

Keep on record  
if possible

Liba  
10/3/90  
DR(V)

With the Vice Chairman and His

Commissioners and the General Tribunal.

The Honorable Commission of the Government

WASHINGTON, D.C. ...

In the light of the ... circumstances

Heard

460

2.

stated in the accompanying counter affidavit,  
it is in the interest of justice that the  
interim relief as prayed by the petitioner, is  
rejected by this Hon'ble Tribunal.

ORDER

Therefore, this Hon'ble Tribunal may  
kindly be pleased to reject the interim relief  
as prayed by the petitioner, otherwise the  
respondents could suffer irreparable loss.

Dated: 11/11/1990.

  
J. S. SINGH  
JUDGE  
JUDICIAL OFFICE  
JALANDHAR

(161)

1990  
AFFIDAVIT  
HIGH COURT  
ALLAHABAD

IN THE COURT OF THE JUDGE

OF THE DISTRICT COURT

.....

COUNTER AFFIDAVIT

ON BEHALF OF RESPONDENTS

1.

WISDOM, P.O. NO. 1263 OF 1988

MR. CHANDRA VERMA

vs. State

VERSUS

The Post Master General,  
C.C. Circle, Lucknow & others.....respondents.

COPIES  
10/11/88

Affidavit of K. P. Singh  
aged about 57 years, s/o Late Shri G. P. Singh  
posted as Senior Superintendent of Police  
Jangama  
(Deponent).

I, the deponent above named do hereby  
solemnly affirm and state on oath as under:

1- That the deponent is Senior Superintendent  
Jangama  
and has been deputed

6.11.88

462

2.

to file this counter affidavit on behalf of the respondents and is well conversant with the facts deposed to below.

2- That the deponent has read the petition and has understood the contents therein fully and he is in a position to reply the same.

3- That before giving a verbatim reply to the petition, the following facts are brought to the notice of this Hon'ble Tribunal in administering justice :

4/- That the petitioner was working as Post Man in Sultanpur Postal Division and he appeared in the Departmental Examination, which was conducted for giving promotion to the post of Clerk and he was declared successful on 21st December, 1982 and the petitioner was allotted to the Sultanpur Postal Division vide letter dated 7th May 1984. A photostatic copy of the letter dated 7.5.1984 is enclosed herewith and marked as Annexure-1 to this affidavit. The letter dated 7th May 1984 was issued by the Post Master, Sultanpur Circle, Lucknow.

Ann-I.

(A-3)

3.

b/- That since at the initial stage, the petitioner could not be absorbed in the Jannpur Division, and as such he was re-allotted to Raizabad Division vide letter dated 13th November 1986 issued by the Post Master General, C.M. Circle Lucknow. A copy of the letter dated 13.11.1986 is enclosed herewith and marked as Annexure-II to this affidavit.

c/- That the petitioner was imparted training which is prescribed for Postal Assistant Cadre and he was posted as Postal Assistant Malipur in Raizabad Division vide Senior Superintendent of Post Offices' letter dated 18th January 1988. A copy of letter dated 8.12.1987, through which the petitioner was imparted training is enclosed herewith and marked as Annexure-BII to this affidavit. A copy of letter dated 10.1.1988, through which the petitioner was posted, is enclosed herewith and marked as Annexure-IV to this affidavit.

d/- That the petitioner was not absorbed in Raizabad Division vide letter dated 20th January 1988. Either there was any information to the

14

4.

Post Master General, C.A. Lucknow and as such the Post Master General, C.A. Lucknow re-allotted the petitioner to Jaunpur Division under letter dated 6th May 1988 under the impression that the petitioner could not be absorbed till then. A photostat copy of the letter dated 6.5.1988 is enclosed herewith and marked as Annexure-V to this affidavit.

Ann-V.

6/- That on receipt of the re-allotment order dated 6th May 1988, the Superintendent of Post Offices, Jaunpur issued a posting order for Jaunpur Head Post Office vide letter dated 2nd August 1988. A photostat copy of the letter dated 2.8.88 is enclosed herewith and marked as Annexure-VI to this affidavit.

Ann-VI.

7/- That an information was also sent in this connection by the office of Superintendent of Post Offices, Faizabad vide letter dated 10th August 1988 that the petitioner has already been absorbed in Faizabad Division w.e.f. 23rd January 1988 and the petitioner continued to work in Faizabad Division. A photostat copy of the letter

Checked  
over

5/10/88

(A65)

5.

dated 10.8.88 is enclosed herewith and marked  
Ann-VII. as Annexure-VII to this affidavit.

g/- That the aforesaid fact was explained  
to the Post Master General, J.L. Circle, Lucknow  
who vide an order dated 5th September, 1988  
held that the petitioner can be transferred to  
Jaunpur Division under Rule 38 of the Post &  
Telegraph Manual vol.IV. A photostat copy of the  
order dated 5.9.1988 is enclosed herewith and  
marked as Annexure VIII to this affidavit. A

Ann-VIII.

Ann-IX.

copy of extract of Rule 38 referred to above is  
also enclosed herewith and marked as Annexure IX  
to this affidavit. The petitioner was also  
informed about the aforesaid decision vide  
letter dated 5th October, 1988 issued by the  
Senior Superintendent of Post Office, Raizabail  
copy of the letter dated 5.10.88 is enclosed  
herewith and marked Annexure-X to this affidavit.

(Chief Secy)

Sd/-

That the contents of paragraphs 1, 2, 3, 4  
of the petition need no comment.

(AEC)

6.

5- That the contents of paragraphs 6(1), 6(2), and 6(3) of the petition need no comment, being matter of record.

6- That in reply to the contents of paragraph 6(4) of the petition, it is submitted that the petitioner was not selected for the vacancies available in Sultanpur Division and as such he was declared surplus therefore, he was not allowed to work at Sultanpur Division, as Rooster Division after declaration of the result.

7- That in reply to the contents of paragraph 6(5) of the petition, it is submitted that under the orders dated 7th May 1964, the Post Master General, C.D. Circle, Lucknow the petitioner was allotted to Jaunpur Division.

8- That the contents of paragraph 6(6) of the petition are not correct and as such are denied. It is further submitted that the Superintendent of Post Offices, Sultanpur had issued a letter dated 6th December, 1967 to the effect that

(Chief Secy)  
6.12.68

(A67)

7.

the petitioner had been trained at I.I.T.O. Sahar

-npur in the session commencing on 2nd July 1984 and at Sultanpur Head Office for a week with effect from 25th September, 1984.

9- That the contents of paragraph 6(7) of the petition are not correct and as such are denied. The petitioner was trained under the orders of the Superintendent of Post Offices Sultanpur as communicated by ENE N.M.

10- That the contents of paragraph 6(8) of the petition are not correct and as such are denied. The seniority of the petitioner was arranged for the candidate allotted to 20824 Jaunpur/Division.

11- That the contents of paragraph 6(9) of the petition are admitted.

12- That the contents of paragraph 6(10) of the petition are not correct and as such are denied. No such application dated 1st July 1985 has been received. Whether it is available.



20824

462

8.

13- That in reply to the contents of paragraph c(11) of the petition, it is submitted that the petitioner was genuine to both the persons referred in paragraph under reply.

14- That the contents of paragraph c(12) of the petition need no comment.

15- That the contents of paragraph c(13) of the petition are not correct and as such are denied.

16- That the contents of paragraph c(14) of the petition need no comment.

17- That the contents of paragraph c(15) of the petition are not correct and as such are denied.

18- That in reply to the contents of paragraph c(16) of the petition, it is submitted that the postmaster general is the appropriate authority who is liable to decide the issue.

19- That the contents of paragraph c(17)

4/10/58  
DOW

and

(A64)

9.

of the petition are not correct as stated. A detailed reply has already been given in foregoing pages, hence need not be repeated here again.

20- That the contents of paragraph 6(18) of the petition are not correct and as such are denied.

21- That in reply to the contents of paragraph 6(19) of the petition, it is submitted that the petitioner was posted as Postal Assistant Melipur and he was absorbed when the vacancy arose.

22- That the contents of paragraphs 6(20) and 6(21) of the petition need no comment.

23- That in reply to the contents of paragraph 6(22) of the petition it is reiterated that the order dated 6th May 1968 was applicable to candidates who could not be absorbed in the units in which they were allotted and were waiting for their absorption. Since the petitioner was absorbed in Faizabad

24.  
(C) 10/10/68  
ACW.

msd

(A7)

10.

Postal Division by that time, these orders were not applicable to him.

24- That the contents of paragraphs 6(23) and 6(24) of the petition are not correct and as such are denied. The petitioner was not relieved for Jaunpur Division as he had already been absorbed in Sultanpur Division.

25- That the contents of paragraphs 6(25) and 6(26) of the petition need no comment.

26- That the contents of paragraph 6(27) of the petition are not correct and as such are denied. The petitioner is not entitled for the seniority from the date he was originally absorbed in Postal Assistant Class.

27- That in reply to the contents of paragraph VII of the petition, it is submitted that the petitioner is not entitled for any relief. However, the respondent is advised to state that none of the grounds taken by the petitioner are sustainable in the eye of law and petition

12/10/54

am &

(A71)

11.

is devoid of merit and is liable to be rejected.

28- That in reply to the contents of paragraph 11 of the petition, it is submitted that the petitioner has failed to prove that any prima facie case for interference by the Hon'ble Member in his favour and as such the interim relief is liable to be rejected.

29- That the contents of paragraphs 9, 10, 11, 12 and 13 of the petition need no comment.

That the contents of paragraphs 1 and 2 of the petition are true to my personal knowledge, those of paras 3 to 26 and 28 are based on direct information and those of paras 27 and 29 are based on legal advice, which I do believe to be true. No part of it is false and nothing material has been concealed in it. I help no God.

*Quoted from*

*1/11/58*

*1/11/58*  
Supdt. of Police  
Fazilka District  
FAZILKA DISTRICT

A72

12.

I D.C. Crosby, clerk to Earl McGinnis  
advocate declare that the person making this  
affidavit and claiming himself to be the  
deponent is known to me personally.

*Colt*  
12-1-1940

deponent, appeared before me on this 5 day  
*March 1940*  
January 1940 at 11 am/pm by the deponent, who  
is identified by above said.

I have satisfied myself examining the  
deponent that he understands the contents of  
this affidavit which has been read over and  
explained to him.

*in*

P-  
FA

C.T. COMMISSIONER.

*2*  
*Apr*

*128/7*  
*5/3/40*

B-3/2/1 room (1)  
8 Oct 1983  
A13  
u/c

INDIAN POSTS AND TELEGRAPHS DEPARTMENT

From

The Postmaster General,  
U.P.Circle, Lucknow

To

All SSPOs/SPOs } in U.P.Circle  
SRMs/SRMs

The P.M. Kanpur /Lucknow.



No.Rectt/M-75/Surplus/82/5 Dated at Lucknow, the 5-1984

Sub:- Examination for promotion of L.G.O to the cadre of clerks Sorting Assts on 21.11.82 allotment of surplus qualified candidates and their enter seniority.

In continuation of this office letter of even no. dated 29.10.1983, The enter- seniority of candidates allotted to your division / office as per marks, obtained by their in the above noted examination is given below:-

*[Signature]*  
for Postmaster General, U.P.

Copy forwarded to All C/S of Postal and PMS Union for information.

*[Signature]*  
for Postmaster General, U.P.

Rajesh Chandra Singh



126/7.

573/50

| Roll No | Name candidate | Present division | Division/office allotted. |
|---------|----------------|------------------|---------------------------|
|---------|----------------|------------------|---------------------------|

JAUNPUR DIVISION

|           |                 |            |         |
|-----------|-----------------|------------|---------|
| 1.UP-2051 | Shri Bhoolan Pd | Sultanpur. | Jaunpur |
| 2.UP-2034 | " Yashpal Singh | "          | "       |
| 3.UP-2048 | " Ram Chandor   | "          | "       |
| 4.UP-2046 | " Ram Dular SC  | "          | "       |
| 5.UP-2053 | " Kalika Pd.    | "          | "       |

FAIZABAD DIVISION

|              |                             |              |          |
|--------------|-----------------------------|--------------|----------|
| ✓ 1.UP-662   | Shri Rajonira Pd. Misra     | Allahabad Dn | Faizabad |
| ✓ 2.UP-670   | " Nathu Ram Agarwal         | "            | "        |
| ✓ 3.UP-694   | " Hari Shanker Shukla       | "            | "        |
| ✓ 4.UP-701   | " Tribhuvan Singh           | "            | "        |
| ✓ 5.UP-681   | " Man Mohan Lal Vishwakarma | "            | "        |
| ✓ 6.UP-664   | " Rudresh Kumar             | "            | "        |
| ✓ 7.UP-667   | " Rajendra Bahadun Singh    | "            | "        |
| ✓ 8.UP-882   | " Ali Ahmed                 | "            | "        |
| ✓ 9.UP-1832  | " Ram Thajan Awasthi        | KP(M)        | "        |
| 10.UP-2033   | " Kalika Pd. Shukla         | Sultanpur    | "        |
| 11.UP-2047   | " Sneo Pd.                  | "            | "        |
| 12.UP-2044   | " Madho Pratap              | "            | "        |
| 13.UP-2032   | " Ambika Pd.                | "            | "        |
| ✓ 14.UP-2050 | " Ram Huber                 | "            | "        |
| 15.UP-2038   | " S. Verma                  | "            | "        |
| 16.UP-2042   | " Wahjehuddin               | "            | "        |
| ✓ 17.UP-2035 | " Ram Iyare Tewari          | "            | "        |

R.M.S. 'A' DIVISION

|             |                          |              |              |
|-------------|--------------------------|--------------|--------------|
| 1.UP-78/B   | Shri Mirli Dhar Chaudhey | 'G' Division | 'A' Division |
| 2.UP-115/B  | " Jai Keran Yadav        | "            | "            |
| 3.UP-142/C  | " Lalita Pd. II          | KP'Dn        | 'A'Dn        |
| 4.UP-126/C  | " Prasan Deo Chaurhary   | 'KP'Dn       | 'A'Dn        |
| 5.UP-164/C  | " M.P. Srivastava        | 'KP'Dn       | 'A'Dn        |
| 6.UP-199/C  | " Anshrey Lal            | 'KP'Dn       | 'A'Dn        |
| 7.UP-133/C  | " Kamal Narain Misra     | 'KP'Dn       | 'A'Dn        |
| 8.UP-145/C  | " Ram Ratan Thakur       | 'KP'Dn       | 'A'Dn        |
| 9.UP- 83/B  | " Sneo Murti Misra       | 'G'Dn        | 'A'Dn        |
| 10.UP-150/C | " Mani Shanker Pandey    | 'KP'Dn       | 'A'Dn        |
| 11.UP-198/C | " Ram Dilas Yadav        | 'KP'Dn       | 'A'Dn        |
| 12.UP-134/C | " Brij Kishore           | 'KP'Dn       | 'A'Dn        |
| 13.UP-144/O | " Sushil Kumar           | 'KP'Dn       | 'A'Dn        |
| 14.UP-207/C | " Santosh Kumar          | 'KP'Dn       | 'A'Dn        |
| 15.UP-176/C | " Ram Chandra            | 'KP'Dn       | 'A'Dn        |
| 16.UP-147/C | " Kata Rux Singh         | 'KP'Dn       | 'A'Dn        |
| 17.UP- 82/B | " Syam Bihari Singh      | 'G'Dn        | 'A'Dn        |
| 18.UP-200/C | " Satiya Prakash Verma   | 'KP'Dn       | 'A'Dn        |

R.M.S. 'O' DIVISION

|            |                       |        |       |
|------------|-----------------------|--------|-------|
| 1.UP-223/B | Shri Sneo Kumar Verma | 'KP'Dn | 'O'Dn |
| 2.UP-185/C | " Sita Ram Yogit      | "      | "     |
| 3.UP-108/B | " Ram Shanker Yadav   | 'G'Dn  | "     |
| 4.UP-106/B | " Sant Raj S/C        | 'G'Dn  | 'O'Dn |
| 5.UP- 35/B | " Ram Lakhan Yadav II | "      | 'O'Dn |
| 6.UP- 71/B | " Dhrunath Misra      | "      | 'O'Dn |
| 7.UP- 75/B | " Pooran Pd. S/C      | "      | 'O'Dn |
| 8.UP- 96/B | " Hansraj S/C         | "      | 'O'Dn |
| 9.UP-123/C | " Gorakh Nath         | 'KP'Dn | 'O'Dn |

174

Copyed  
Aug

GOVERNMENT OF INDIA  
DEPARTMENT OF POSTS  
OFFICE OF THE POSTMASTER GENERAL U.P. CIRCLE LUCKNOW

19 NOV 1986

MEMO NO. RECTT/M-75/Surplus/82/Ch. III/5, Dated at Lw, the 13-11-86

The following candidates who were allotted to the divisions in this office letter no Rectt/M-75/Surplus/M/5 dated 29.10.83 but could not be absorbed for want of vacancies are hereby reallocated to the division noted against each.

The officials may please be informed that no further reallocation will be made to any other units.

It may be noted that no official against whom any vigilance, disciplinary case is pending or against whom any statutory penalty is current is not promoted.

| <u>Ghaziabad</u>            | Parent Dn   | Allotted Dn | Reallotted Dn |
|-----------------------------|-------------|-------------|---------------|
| Ramesh Chand                | Aligarh     | Ghaziabad   | Bulandshahr   |
| Mahipal Sharma              | Aligarh     | Ghaziabad   | Bulandshahr   |
| Gopal Singh<br>(Nirmal(SC)) | Aligarh     | Ghaziabad   | Agra          |
| Baboo Lal                   | Aligarh     | Ghaziabad   | Bulandshahr   |
| Phool Singh<br>(Nirmal(SC)) | Aligarh     | Ghaziabad   | Agra          |
| <u>Jaunpur</u>              |             |             |               |
| ✓ Lohar Singh               | Sultanpur   | Jaunpur     | Faizabad ✓    |
| ✓ Ram Chander               | Sultanpur   | Jaunpur     | Faizabad ✓    |
| Ram Dular(SC)               | Sultanpur   | Jaunpur     | Rae Bareilly  |
| Kalika Prasad               | Sultanpur   | Jaunpur     | Rae Bareilly  |
| <u>Chamoli</u>              |             |             |               |
| S.L. Bisht                  | Pauri       | Chamoli     | Almora        |
| S.M. Kala                   | Pauri       | Chamoli/MZN | Chamoli       |
| <u>Kanpur</u>               |             |             |               |
| 1. U.S. Bajpai              | Kanpur City | Lucknow HO  | Fatehpur      |
| 2. Savitri Devi Nigam       | Kanpur City | Lucknow HO  | Kanpur HO     |
| 3. Rahmat Ali               | Kanpur(M)   | Lucknow HO  | Kanpur City   |
| 4. S.D. Srivastava          | Kanpur HO   | Lucknow HO  | Kanpur City   |
| 5. N.K. Shukla              | Kanpur(M)   | Lucknow HO  | Kanpur City   |
| 6. Shiv Ratan(SC)           | Kanpur City | Lucknow HO  | Fatehpur      |
| 7. R.B. Awasthi             | Kanpur(M)   | Faizabad    | Kanpur City   |
| <u>Pratapgarh</u>           |             |             |               |
| Shyam Behari(SC)            | Allahabad   | Pratapgarh  | Rae Bareilly  |
| Ram Kripal(SC)              | Sultanpur   | Pratapgarh  | Rae Bareilly  |

Year  
1982  
1982

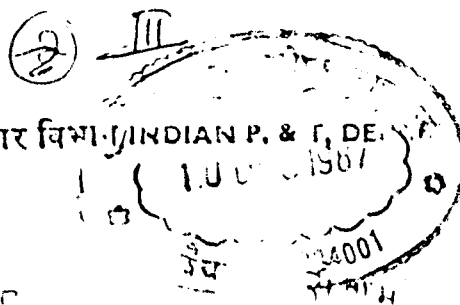
(Sd/-)  
A. K. Singh

B-3/2/63/821

कोर-7/C

भारत / इण्डिया विभाग / INDIAN P. & T. DEPT.

कार्यालय / Office of the



3253  
162/C

(A76)

प्रमाणित की जाती है कि...

दिनांक: 1 अक्टूबर 1963

श्री...

...

...

...

...

...

...

...

...



126/7

93/80

(172)

(177)

IV

DEPARTMENT OF POSTS INDIA

to the Sr. Supdt. of Post Offices, Faizabad Division, Faizabad.  
Memo no. B-3/2/83-84/Ch.II Dated at Faizabad the 18.1.89.

.....

The posting orders of the following lower grade officials, who are approved in P.A. cadre, are hereby issued with immediate effect:-

1. Shri Ram Chandra, Postman, Sultanpur Division to be officiate as P.A., Malipur vice Shri Indra Sen Lal, transferred.
2. Shri Shri Narain, Postman Faizabad H.O. to be officiate as P.A. Mijhaura, against vacant post.
3. Shri Ram Surat Yadava, Group 'D' Amaniganj to be officiate as P.A. Faizabad H.O. vice Sri Ram Bhajan Awasthi, P.A. Desig. Faizabad H.O., allotted to Kanpur City Dn. vide C.O. letter no. Rectt/M-75/Surplus/82/Ch.III/5 dated 3.11.86.

The charge report should be prepared and submitted to all concerned.

The L.G.O's promoted above should clearly understand that their promotion in P.A. cadre is purely temporary and would not be bestow upon them any right for continued officiation or regular absorption in P.A. cadre.

In case any Vig/Disc/Loss/Fraud cases is pending or contemplated against any of the official now being promoted in P.A. cadre or when a punishment of stoppage of increment or reduction is current against any of them the matter should be reported to this office immediately and the official should not be relieved for their new appointment.

Sr. Supdt. of Post Offices  
Faizabad Division  
Faizabad- 224001

18/1

Copy to :-

- 1-3) The official concerned.
  - 4-6) The P.F. of the officials.
  - 7) The S.D.I. Faizabad West Sub Division.
  - 8) The SPOs Sultanpur for information and n/a.
  - 9-11) The Postmaster Akbarpur H.O. alongwith two spare copy of the memo for posting in S/Book of the officials.
  - 12) 13) The Sr. Postmaster Faizabad H.O. alongwith one spare copy of the memo for posting in the S/Book of the officials.
  - 14) The S.P.M. Amaniganj S.O.
  - 15-20) The O/C and Spare.
- 126/7  
573/50

GOVERNMENT OF INDIA.  
DEPARTMENT OF POSTS.

OFFICE OF THE POSTMASTER GENERAL, U.P. CIRCLE, LUCKNOW.

Memo No.: Rectt./M-75/Surplus/Ch-III/5 dtd. at Lw, the 6/5/88  
Subject: Re-allotment and absorption of Surplus LGO's.

The under mentioned LGO's who could not be absorbed in PA/SA Cadres in their Allotted Units and are still waiting absorption due to non availability of vacancies and those who have applied for re-allotment in any of the Divisions in U.P. Circle, are hereby allotted to the Divisions noted against each in supersession of previous allotment orders issued from this office from time to time.

| Sl. no. | Name                | Parent unit. | Allotted unit. | Reallotted unit. |
|---------|---------------------|--------------|----------------|------------------|
| 1-      | S/S Sewak Ram       |              |                |                  |
| 2-      | Rajendra Kumar      | Kheri        | Sitapur        | Kheri            |
| 3-      | Ram Chandra Verma   | Lucknow      | Azangarh       | RLO Lucknow      |
| 4-      | S.M. Dubey          | Sultanpur    | Fazabad        | Jaunpur          |
| 5-      | Prem Pal            | Lucknow      | Sitapur        | Lucknow GPO      |
| 6-      | K.N. Dixit          | Shahjahanpur | Sitapur        | Bareilly         |
| 7-      | Triveni Sahai       | Shahjahanpur | Sitapur        | Bareilly         |
| 8-      | Bhagwan Devi        | Hardoi       | Sitapur        | Lucknow          |
| 9-      | Dharam Pal Singh    | Ghaziabad    | Ghaziabad      | Rae Bareilly     |
| 10-     | Laxmi chand Sharma  | Ghaziabad    | Ghaziabad      | Muzaffar nagar.  |
| 11-     | R.S. Gupta          | Kanpur (C)   | Etah           | Muzaffar nagar.  |
| 12-     | U.S. Bajpai         | Kanpur (C)   | Fatehpur       | Kanpur HO        |
| 13-     | Sheo Ratan Lal      | Kanpur (C)   | Fatehpur       | Kanpur HO        |
| 14-     | Modi Lal            | Chamoli      |                | Kanpur HO        |
| 15-     | Kaushal Kumar Singh | Lucknow      | Barabanki      | Almora           |
| 16-     | Yogya Prasad        | Lucknow GPO  | Allahabad      | Lucknow GPO      |
| 17-     | Ram Shanker         | Mirzapur     | Mirzapur       | Lucknow dn       |
| 18-     | Ayodhya Nath        | Mirzapur     | Mirzapur       | Varanasi (W)     |
|         |                     |              |                | Varanasi (W)     |

contd. on 2/-



वीरो-1/Corr-7

राष्ट्रीय डाक विभाग/DEPARTMENT OF POSTS INDIA

कार्यालय/Office of the,

मैला रो.

प्रवर अधीक्षक डाक घर

फैजाबाद प्रखण्ड

फैजाबाद-224001

डाक अधीक्षक

जौनपुर (उप्र)

पत्रांक ती-3/2/83-84/भाग-11 फैजा दि 10/8/88  
विषय: राम चन्द्र डाक से फैजाबाद मंडल की  
नियुक्ति डा से जौनपुर मंडल की  
किया जाना।

सन्दर्भ: आपका पत्रांक ती-5/2/अती/भाग-4  
दिनांक 2.8-88

कृपया परिमंडलीय कार्यालय के पत्रांक  
अती/एम-75/सरप्लस/भाग-11/5 दिनांक  
6.5-88 का अवलोकन करे जिनके अन्तर्गत  
श्री राम चन्द्र वर्मा (एल जी डी) का आवंटन  
फैजाबाद मंडल में डा से संवत् में रिक्त का  
न होना दर्शाते हुए जौनपुर मंडल को  
आवंटित किया गया है।

इस विषय में अवगत कराना है  
कि श्री राम चन्द्र वर्मा को फैजाबाद मंडल  
में दिनांक 25-1-88 को ही विभागीय करे  
में रिक्ति स्थान होने पर डा से की पद पर  
नियुक्त हुए से पदास्थापित किया जा चुका है।  
एवं वे इस मंडल में एवसावि हो चुके हैं। कृपया  
आपका स्थानांतरण फैजाबाद मंडल से जौनपुर मंडल  
को नियम-38 में ही निपमानुसार होना चाहिए।

MGIPAL-255 Posts/36-13-9-86-10,00,000 Pds.

प्रवर अधीक्षक डाक घर

फैजाबाद प्रखण्ड

फैजाबाद-224001

Rajesh Chandra Suler

120/7

8/3/90

In the Central Administrative Tribunal Allahabad.

No. 1263 of 1988

27/11

Ram Chandra Sinha  
Petitioners  
Appellant  
Applicant

VERSUS

Union of India  
Respondent  
Opposit Party

I, ..... in the above matter hereby appoint and retain SHRI KRISHNA CHANDRA SINHA, Advocate High Court to appear, act and plead for me / us in the above matter and to conduct/prosecute and defend the same in all interlocutory or miscellaneous proceedings connected with the same or with any decree or order passed therein, appeals and or other proceedings there from and also in proceedings for review of judgment and for leave to appeal to Supreme Court and to obtain return of any documents filed therein, or receive any money which may be payable to me / us.

2. I / We further authorise him to appoint and instruct any other legal practitioner authorising him to exercise the powers and authorities hereby conferred upon the Advocate whenever he may think fit to do so.

3. I/We hereby authorised him/them on my/our behalf to enter into a compromise in the above matter, to execute any decree order therein, to appeal from any decree / order therein and to appeal, to act, add to plead in such appeal or in any appeal preferred by any other party from any decree / order therein.

4. I/We agree that if/we fail to pay the fees agreed upon or to ..... instruction at all stages he / they is are at liberty to retire from the case and recover ..... amount due to him / them and retain all my/our monies till such are paid.

5. And I / we, the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my own acts, as if done by me / us to all intents and purposes.

Executed by me/ us this ..... day of ..... 19 ..... at .....

Signature

Executant's are personally known to me he has / they ..... have / signed ..... before me

Satisfied as to the identity of executant's signature/s.

(where the executant/s is / are illiterate blind or unaquainted with the language of vakalat)

Certified that the content were explained to the executant/s in my presence in ..... the language known to him / them who appear/s perfectly to understand the same and has / have signed in my presence.

Accepted

K. C. SINHA

Advocate

Additional Standing Counsel

Central Government

High Court, Allahabad

Counsel for Applicant/Respondents

No. ....

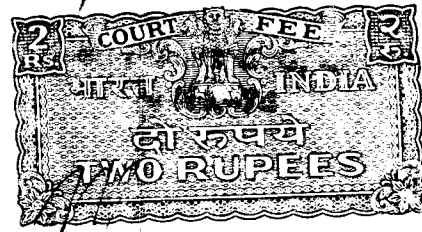
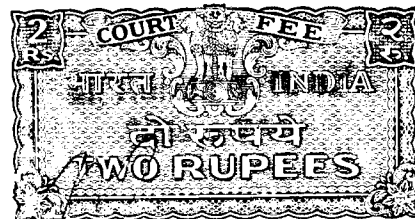
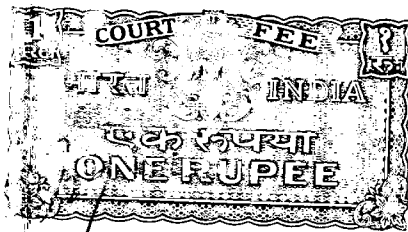
(6)

# VAKALATNAMA

(A81)

In the High Court of Judicature at Allahabad

SITTING AT LUCKNOW



RAM CHANDRA VARMA ...

PETITIONER/APPLICANT

**VERSUS**

UNION OF INDIA AND OTHERS ... RESPONDENTS

No. T- 11/1992

of 1992

I/we the undersigned do hereby nominate and appoint Shri RAM VYAS TIWARI  
and Shri ADVOCATE 95. PANANPURI ALAMBAGH LUCKNOW.

Advocate, to

be counsel in the above matter and for me/us and on my/our behalf to appear, plead, act and answer in the above Court or any appellate Court or any Court to which the business is transferred in the above matter, and to sign and file petitions, statements accounts, exhibits compromises or other documents whatsoever, in connection with the said matter arising there from and also to apply for and receive all documents or copies of documents, depositions etc. etc, and to apply for issue of summons and other writs or subpoena and to apply for and get issued any arrest, attachment or other execution warrant or order and to conduct any proceeding that may arise thereout and to apply for and receive payment of any or all sums or submit the above matter to arbitration.

Provided, however, that, if any part of the Advocate's fee remains unpaid before the first hearing of the case or if any hearing of the case be fixed beyond the limits of the town; then, and in such an event my/our said Advocate shall not be bound to appear before the court and if my/our said advocate doth appear in the said case he shall be entitled to an outstation fee and other expenses of travelling, lodging etc. Provided ALSO that if the case be dismissed by default, or if it be proceeded exparte, the said advocate(s) shall not be held responsible for the same. And all whatever my/our said advocate(s) shall lawfully do, I do here by agree to and shall in future ratify and confirm.

Accepted

R. V. Tiwari

ACCEPTED :-

Adv.  
24/8.

R. V. Tiwari

Advocate

High Court

Lucknow Bench

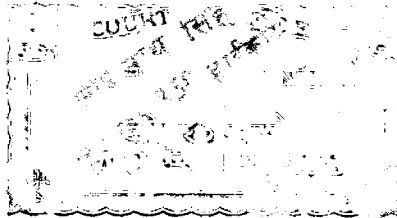
(Reg. No. 4781/89)

1. R. V. Tiwari Advocate  
Adv.  
24.8.1992

2. X Advocate

Signature of Client.....

RAM CHANDRA VARMA  
24.8.92



1990  
AFFIDAVIT  
No. 133  
HIGH COURT  
ALLAHABAD

122

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH  
AT ALLAHABAD.

REJOINDER/AFFIDAVIT

IN

ON BEHALF OF

RAM CHANDRA VARMA. . . . . APPLICANT

IN

REGISTRATION NO. 1263 of 1988

Ram Chandra Varma. . . . . Applicant

Versus

The P.M.G. U.P. Circle Lucknow & others. . . Respondents.

Affidavit of Ram Chandray  
Varma aged about 34 years,  
S/o. Sri Ram Lakhan Varma,  
Postal Assistant P.O. Malipur  
District: Faizabad  
(DEPONENT)

Received by  
Chaitan K.C. Sub  
24/11/90

I, the deponent abovenamed do hereby solemnly  
affirm and state as under;—

1. That the deponent is the applicant in the above-  
noted case as such fully acquainted with the facts deposed to  
below;
2. That the Counter/Affidavit of Sri K.P. Singh

S.S.P.O's Faizabad filed on behalf of the respondents in the abovenoted case has been read over and explained to the deponent and the deponent has understood the contents of the same fully. The Counter Affidavit shall hereinafter be referred to as the affidavit.

3. That the contents of paragraphs 1 and 2 of the affidavit need no reply

4. That the contents of paragraphs 3(a) of the affidavit are not disputed.

5. That the contents of paragraphs 3 (b) of the affidavit are incorrect hence denied. In reply it is stated that Post Master General has no power to reallocate a permanent employee in another Division without the Written consent (Option) of the employee concerned. As such the P.M.G. could not legally reallocate the Division of the applicant from Jaunpur to Faizabad without his written consent or option. The applicant never gave his written consent or option as he was 3rd in position and in order of seniority <sup>in</sup> Jaunpur Division and he always insisted to remain at Jaunpur throughout.

6. That in reply to the contents of paragraph 3(C) of the affidavit it is stated that since the applicant was illegally reallocated Faizabad Division he had to obey

Am

-3-

the orders of the Senior Superintendent Post Offices Faizabad for getting ~~the~~ training . After getting the training the applicant as <sup>he</sup> ~~over~~ insisted upon his allotment to Jaunpur and cancellation of reallotment to Faizabad , since the applicant never liked to go to any other Division other than Jaunpur.

7. That the contents of paragraph 3(d) of the affidavit are not disputed.

8. That in reply to the contents of paragraph 3(e) of the affidavit it is stated that the applicant was issued Posting order (Annexure CA VI) on the basis of the reallotment order of the applicant from Faizabad to Jaunpur and it was done on merits since the applicant originally belonged to Jaunpur Division.

9. That in reply to the contents of paragraph 3(f) of the affidavit it is stated that the applicant was illegally absorbed in Faizabad Division and ~~that~~ too against his will. He never wanted to be absorbed in Faizabad Division . He only carried out <sup>the</sup> ~~his~~ orders of the Govt., and would be deemed to be posted <sup>on</sup> ~~his~~ <sup>deputation</sup> in Faizabad Division, since the P.M.G., had no authority to reallot him Faizabad Division against his consent.

10. That the contents of paragraph 3(g) of the affidavit as stated are wrong, not admitted, hence denied. In reply it is stated that the applicant was no doubt rightly transferred to Jaunpur Division but Rule 38

200-214011

425

-4-

could not be held to be applicable to him, since the transfer was not at his choice but it was done on merits and he was bound to be reallocated Jaunpur Division as of right and of course. The alleged information sent to the applicant vide letter dated 5/10/88 is immaterial. It is submitted that Rule 38 is never applicable to the applicant in the circumstances of his case.

11. That in reply to the contents of paragraphs 4, 5, 6, 7, and 8 of the affidavit, the averments, contained in paragraphs 6/1, 6/2, 6/3, 6/4, 6/5/, & 6/6/ of the application are reiterated.

12. That the contents of paragraph 9 of the affidavit are incorrect hence denied. In reply it is stated that the applicant was trained under orders of S.P.O's Jaunpur and not S.P.O's Sultanpur as is evident from the Circular letter issued from the office of S.P.O's Jaunpur vide their notification No. B-9/2/Trq/Departmental/Jaunpur dated 20/6/84. A Photostat copy of which is annexed with this affidavit as Annexure R.A.1.

13. That in reply to the contents of paragraph 10 of the affidavit the averments as contained in paragraph no 6(8) of the deponents affidavit are reiterated.

*Handwritten signature*

14. That the contents of paragraph 11 of the affidavit need no reply.

15. That the contents of paragraph 12 of the affidavit are incorrect hence denied. In reply it is ~~stated~~ stated that the application dated 31st July 1985 was sent under a registered ~~cover~~ <sup>cover</sup> a photostat copy of the postal receipt is annexed as Annexure R.A. '2'.

16. That the contents of paragraph 13 of the affidavit are not disputed, but in reply it is stated that the applicant was undisputedly at the 3rd position.

17. That the contents of paragraph 14 of the affidavit need no reply.

18. That in reply to the contents of paragraph 15 of the affidavit the averments contained in paragraph 6(3) of the deponents application are reiterated.

19. That the contents of paragraphs 16 and 17 of the affidavit need no reply.

20. That the contents of paragraph 18 of the affidavit are incorrect hence denied. In reply it is stated that P.M.G. has no power to reallocate <sup>out</sup> ~~on~~ permanent employee to another Division <sup>out</sup> ~~with~~ his consent or option in writing and hence he does not get a free hand authority <sup>in</sup> ~~on~~ the matter.

- ter. -

21. That in reply to the contents of paragraphs 19 and 20 of the affidavit the averments contained in paragraphs 6(17) and 6(18) of the deponents application are reiterated.

22. That the contents of paragraph 21 of the affidavit are incorrect hence denied. In reply it is stated that the applicant was illegally absorbed in Faizabad Division. Infact he is entitled to Jaunpur Division. Moreover when his junior ~~Kalika~~ Prasad could be given Jaunpur Division, the applicant had a preferential and legitimate claim for Jaunpur Division. He would be deemed to be <sup>on</sup> deputation at Faizabad Division.

23. That the contents of paragraph 22 of the affidavit need no reply.

24. That in reply to the contents of paragraph 23 of the affidavit it is stated that the order dated 6th May 88 was wholly and fully applicable to the applicant at all force. In view of the order the applicants absorption at Faizabad was liable to be cancelled, and he was illegally and wrongly absorbed at Faizabad.

25. That the contents of paragraph 24 of the affidavit are incorrect hence denied. In reply the averments contained in paragraphs 6(23) and 6(24) are reiterated. It is further stated that the applicant was never absorbed in Sultanpur Postal Division and hence he was entitled to be relieved from Faizabad Division.

8

(187)

ADD

-7-

26. That the contents of paragraph 25 of the affidavit need no reply.

27. That the contents of paragraph 26 of the affidavit are incorrect hence denied. In reply it is stated that the applicant is entitled to his seniority at Jaunpur and he <sup>is also</sup> was entitled to the increment from the date when his junior Sri Kalika Prasad joined his duties at Jaunpur since the place of Sri Kalika Prasad the applicant was entitled to be transferred and posted at Jaunpur, as such the applicant is also entitled to the 'Increment' with effect from that date.

28. That the contents of paragraph 27 of the affidavit are incorrect hence denied. In reply it is stated that the applicant is legally entitled to all the reliefs claimed by him and over and above he is also entitled to the 'Increment' with effect from the date his junior Sri kalika Prasad joined at Jaunpur and the applicants application is legally liable to be allowed by this Hon'ble Tribunal.

29. That the contents of paragraph 28 of the affidavit are incorrect hence denied. In reply it is stated that in the circumstances stated as above the applicant has made out a full proof case in his favour against the illegal enpugned order dated 5/9/88 passed by the P.M.G. as communicated him vide S.P.O's Faizabad order dated 5/10/88 (Annexure XIV) which is liable to be set aside and the operation of the order is also liable to be stayed during

20-03-01

AC 24

-8-

the pendency of the abovenoted application in this Hon'ble Tribunal.

30. That the applicant has throughout insisted that he should be allotted only to Jaunpur to which Division he belongs where his seniority is maintained and his ABSORPTION AND allotment to Faizabad Division be cancelled as is evident from his various representations one of which is dated 13/7/88 a photocopy of which together with its postal receipt are respectively annexed as Annexures R.A?'3' & '4'.

31. That in the circumstances stated as above and in the interest of justice it is stated that the applicants application is liable to be allowed together with his increments due as claimed by him and meanwhile the operation of the impugned order be stayed during the pendency of the abovenoted application in this Hon'ble Tribunal.

That the contents of paragraph nos. 1, 2, 3, 4, 5, 6, 7, 8, 9, 11, 12, 13, 14, 15, 16, 17, 18, 19, 21, 23, 25, 26, 27, 28, 30, are true to my personal knowledge; and those of paras nos. 2

are based on information received; and those of paras nos.

10, 20, 22, 24, 28, are based on legal advice;

and those of paragraph nos.

are based on perusal of records ; which all I believe

original

to be true. No part of it is false and nothing material has been concealed.

So help me God.

Deponent.

I, S.K.Srivastava clerk to Sri M.C.AGARWAL, Advocate, High Court, Allahabad declare that the person making this affidavit and alleging himself to be the deponent is known to me personally.

IDENTIFIER

Solemnly affirmed before me on this day of April, 1990 at by the deponent, who is identified by aforesaid.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which has been read over and explained to him.

OATH COMMISSIONER.

भारतीय डाक तार विभाग

कार्यालय अधीक्षक डाकघर जोनपुर मूडल - 222002

आपन 30 बी-9/2/ प्रशिक्षण / विभागीय जोनपुर दिनांक 20-6-84-

देशीय डाक सेवा इलाहाबाद क्षेत्र इलाहाबाद के पत्रांक स्टाफ / 13-1/2 दि 30

2-7-84 डाक सहायक

जो 167 वां प्रशिक्षण सत्र प्रारम्भ होना रहा है निम्नलिखित विभाग

जो निर्देशित किया जाता है कि वे डाक तार प्रशिक्षण केन्द्र सहारनपुर

जो प्रातः 8 बजे तक पहुँच जाय। निर्धारित समय के बाद पहुँचने वाले अभ्यर्थी

जो बस पर वापस कर दिया जायगा। यदि अभ्यर्थी प्रशिक्षण केन्द्र पर

जो भी पहुँच जाते हैं तो कोई आपत्ति नहीं है लेकिन सब पूर्ण रूप से पहुँचना है

जो प्रशिक्षण केन्द्र के सभी नियमों का पालन करना था केन्द्र में

जो निवास की बात अधिकांश प्रयोग करना आवश्यक है डाक तार प्रशिक्षण

जो विस्तृत जानकारी के लिए आधा में एक पत्रिका संलग्न है।

जो प्रसाद

जो प्रसाद

जो प्रसाद

जो प्रसाद

जो प्रसाद

जो प्रसाद

जो प्रसाद

जो प्रसाद

जो प्रसाद

जो प्रसाद

Annexure - R. A. II

Page 2

20/1/1960

RECEIVED INSURANCE  
R. A. II

RECEIVED INSURANCE  
R. A. II

RECEIVED INSURANCE  
R. A. II

RECEIVED INSURANCE  
R. A. II

RECEIVED INSURANCE  
R. A. II

RECEIVED INSURANCE  
R. A. II

20/1/1960  
20/1/1960  
20/1/1960

श्री मान डक सचवादाक जौनडा  
पलण्ड

893

No. 2000-30/11 सुल्तानपुर दिनांक  
13.7.86 के जौनडा के :

संख्या डक सचवादा सचपलण इ. ग्रीपवाले की  
सिद्धि

श्री मान जी जौनडा पलण्ड  
के अलावा अन्य प्रमाण से साप को  
के लिए इच्छुक नहीं हैं तथा प्रार्थना  
के द्वारा की आपकी विचारों को र होने  
के कारण जौनडा के अलावा अन्य प्रमाण  
से जाता नहीं चालता

प्रार्थना  
सचवादा-पलम  
सचवादा डक  
सचपलण जौनडा  
पलण्ड  
अपनी बातें डक  
सचवादा मैप  
सुल्तानपुर

8

दिनांक 13.7.86

8888-11  
10/3/85  
मि 4/10

Signature - R. A. iv

4478

हीमा नहीं NOT INSURED

रे से आफ टिकटों न मूल्य ६०

Rs. P.

रजिस्ट्री

Registered

द्वारा

Forwarded to

1414/No

3075

ताम्रम मोहर

Photo Stamp

4478

पानेवाले अधिकारी की हस्ताक्षर

Signature of Receiver

S. S. S. S. S.  
10/10/20  
S. S. S. S. S.

IN THE DISTRICT JUDICIAL MAGISTRATE'S COURT AT RAIPUR

IN THE MATTER OF

AN AFFIDAVIT

IN

REPLY TO

IN THE MATTER OF THE STATE OF CHHATTISGARH

IN

NO. 1263

of 1988

Shri Chandra Varma. . . . . Applicant

Versus

The P.O. Circle Raipur & others. . . . . Respondents.

Affidavit of Shri Chandra  
Varma aged about      years,  
S/o. Sri Ram Lakhan Varma,  
Postal Assistant P.O. Malipar  
District Raipur  
(RAIPUR)

I, the deponent subscribed to hereby solemnly  
affirm and state as under;-

1. That the deponent is the applicant in the above-  
mentioned case and is fully acquainted with the facts deposed to  
above;

2. That the Counter/Affidavit of Sri K.P. Singh

A.S.I.O's Faizabad filed on behalf of the respondents in the abovesaid case has been read over and explained to the deponent and the deponent has understood the contents of the same fully. The Counter Affidavit shall hereinafter be referred to as the affidavit.

3. That the contents of paragraphs 1 and 2 of the affidavit need no reply

4. That the contents of paragraphs 2(a)-of the affidavit are not disputed.

5. That the contents of paragraphs 3 (B) of the affidavit are incorrect hence denied. In reply it is stated that Post Master General has no power to reallocate a permanent employee in another Division without the written consent (Option) of the employee concerned. As such the P.M.G. could not legally reallocate the Division of the applicant from Jaunpur to Faizabad without his written consent or option. The applicant never gave his written consent or option as he was 3rd in position and in order of seniority in Jaunpur Division and he always insisted to remain at Jaunpur throughout.

6. That in reply to the contents of paragraph 3(C) of the affidavit it is stated that since the applicant was illegally reallocated Faizabad Division he had to obey

the orders of the Senior Superintendent Post Offices Faizabad for getting the training. After getting the training the applicant has ever insisted upon his allotment to Jaunpur and no consideration of reallocation to Faizabad, since the applicant never wished to go to any other division other than Jaunpur.

7. That the contents of paragraph 3(d) of the affidavit are not disputed.

8. That in reply to the contents of paragraph 3(e) of the affidavit it is stated that the applicant was issued posting order (enclosure IV) on the basis of the reallocation order of management from Faizabad to Jaunpur and it was issued on the basis since the applicant originally belonged to Jaunpur Division.

9. That in reply to the contents of paragraph 3(f) of the affidavit it is stated that the applicant was initially absorbed in Faizabad Division and then too remained in Faizabad. He never wanted to be absorbed in Jaunpur Division. He only carried out his orders of the Govt., and could not be posted on deputation in Faizabad Division, since the S.D.O., had no authority to reallocate in Faizabad Division against his consent.

10. That the contents of paragraph 3(g) of the affidavit as stated are wrong, not admitted, hence denied. In reply it is stated that the applicant has no doubt originally transferred to Jaunpur Division but Rule 32

could not be held to be applicable to him, since the transfer was not at his choice but it was done on merits and he was bound to be reallocated Jaunpur Division as of right and of course. The alleged information sent to the applicant vide letter dated 6/10/88 is immaterial. It is submitted that Rule 38 is never applicable to the applicant in the circumstances of his case.

11. That in reply to the contents of paragraphs 4, 5, 6, 7, and 8 of the affidavit the averments, contained in paragraphs 6/1, 6/2, 6/3, 6/4, 6/5/, & 6/6/w of the application are reiterated.

12. That the contents of paragraph 9 of the affidavit are incorrect hence denied. In reply it is stated that the applicant was trained under orders of S.P.O's Jaunpur and not S.P.O's Saharunpur as is evident from the Circular letter issued from the office of S.P.O's Jaunpur vide their notification No. B-9/2/Trq/Departmental/Jaunpur dated 30/6/84. A Photostat copy of which is annexed with this affidavit as Annexure B.1.1.

13. That in reply to the contents of paragraph 10 of the affidavit the averments as contained in paragraph 6(8) of the deponents affidavit are reiterated.

14. That the contents of paragraph 11 of the affidavit need no reply.

15. That the contents of paragraph 12 of the affidavit are incorrect hence denied. In reply it is stated that the application dated 21st July 1985 was sent under a registered letter & photostat copy of the postal receipt is annexed as Appendix B. . '2'.  
X

16. That the contents of paragraph 13 of the affidavit are not disputed, but in reply it is stated that the applicant was undisputedly at the 3rd position.

17. That the contents of paragraph 14 of the affidavit need no reply.  
X

18. That in reply to the contents of paragraph 15 of the affidavit the averments contained in paragraph 6(3) of the respondents application are reiterated.  
X

19. That the contents of paragraphs 16 and 17 of the affidavit need no reply.

20. That the contents of paragraph 18 of the affidavit are incorrect hence denied. In reply it is stated that P.M.G. has no power to transfer permanent employees to another Division without his consent or option in writing and hence he does not get a free hand authority on the matter.

21. That in reply to the contents of paragraphs 19 and 20 of the affidavit the averments contained in paragraphs C(17) and C(18) of the order of allocation are reiterated.

22. That the contents of paragraph 21 of the affidavit are incorrect and false. In reply it is stated that the applicant was illegally absorbed in Faizabad Division. In fact he is entitled to Jaunpur Division. Moreover, even the order which passed could be given Jaunpur Division, the applicant has a genuine and legitimate claim for Jaunpur Division. He would be deemed to be in destination at Faizabad Division.

23. That the contents of paragraph 22 of the affidavit are incorrect and false.

24. That in reply to the contents of paragraph 23 of the affidavit it is stated that the order dated 6th May 1955 is wholly and fully applicable to the applicant at all times. In view of the order the applicant's absorption at Faizabad Division is to be cancelled, and he was illegally and wrongly absorbed at Faizabad.

25. That the contents of paragraph 24 of the affidavit are incorrect and false. In reply the averments contained in paragraphs C(23) and C(24) are reiterated. It is further stated that the applicant was never absorbed in Faizabad Division and hence he is entitled to be relieved from Faizabad Division.

26. That the contents of paragraph 25 of the affidavit read as follows.

27. That the contents of paragraph 26 of the affidavit are incorrect and denied. In reply it is stated that the applicant is entitled to a promotion, at Jaipur and he has no objection to the increment from the date when his junior Sri [Name] joined at Jaipur since the [Name] was [Name] the applicant is entitled to be transferred to Jaipur and the applicant is also entitled to the 'Increment' with effect from that date.

28. That the contents of paragraph 27 of the affidavit are incorrect and denied. In reply it is stated that the applicant is entitled to all the rights claimed by him and that he is entitled to the 'Increment' with effect from the date his junior Sri [Name] joined at Jaipur and the applicant is legally liable to be allowed by this Hon'ble Tribunal.

29. That the contents of paragraph 28 of the affidavit are incorrect and denied. In reply it is stated that in the circumstances stated as above the applicant has made out a strong case in his favour against the illegal order dated 2/9/88 passed by the I.A.S. as communicated by the I.A.S. Patented order dated 5/10/88 (Annexure XIV) which is liable to be set aside and the operation of the order is also liable to be stayed during

the pendency of the aforesaid application in this Hon'ble Tribunal.

30. That the applicant has throughout insisted that he should be allotted only to Jaunpur to which Division he belongs where his seniority is maintained and his ALLIGATION AND allotment to Faizabad Division be cancelled as is evident from his various representations one of which is dated 13/7/88 a copy of which together with its postal receipt are respectively annexed to nos. 31, 32 & 33.

31. That in the circumstances stated as above and in the rest of para. 30 it is stated that the applicant's application is liable to be allowed together with his demands and while the operation of the impugned order be stayed during the pendency of the aforesaid application in this Hon'ble Tribunal.

That the contents of paragraph nos.

are true to my personal knowledge;

and those of para nos.

are based on information received; and those of para nos.

are based on legal advice;

and those of paragraph nos.

are based on verbal records; which all I believe

-9-

to be true. No part of it is false and nothing material has been concealed.

So help me God.

Deponent.

I, S.A. Riveshve clerk to Sri M.C. AGARWAL, Advocate, High Court, Allahabad declare that the person reading this affidavit and alleging himself to be the deponent is known to me personally.

IDENTIFICATION

Solemnly affirmed before me on this  
day of April, 1950 at by the deponent, who is  
identified by affidavit.

I have attested myself by examining the deponent that he understood the contents of this affidavit which has been read over and explained to him.

WITH COMMISSIONER.

Enclosed

(465)

S.O. (?) to keep it with file  
and put up before Hon'ble  
Court for orders  
19-8-91  
D.R.  
16/8

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD

NOTICE OF MOTION

Misc Petition Expedite No. 1248 of 1991  
in O.A./P.A. No. 1263 of 1980 D.H. Faizabad  
Ravi Chandra Varma Applicant/Appellant.

Varsus

The Post Master General & Co. Respondents/Defantial  
Circle Lucknow and others

Take notice that the court will be moved by the order  
signed on 5 the day of 9 1991  
at 10.30 o'clock in the forenoon or so soon these after the  
noticed on their occassion can be heard.

the object of the motion is hereby indicated by

A copy of the Application is enclosed herewith. The further  
notice that meanwhile this court has been pleased to pass  
that following orders

Dated this the 16th day of August 1991

Signature [Signature]

Advocate of petitioner

Applicant/Appellant

or

Petitioner/Defendant in not

To

Advocate on record for the opposite party  
Respondent/Defendant.



S.O. (1) to keep it ...  
and put it before Hon.

5.9.91

16/8

D.

16/8

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL  
BENCH AT ALLAHABAD.

MISC. EXPEDITE APPLICATION NO. 1348 OF 1990

ON BEHALF OF

RAJ CHANDRA VERMA ... APPLICANT

IN

O.A. NO. 1263 OF 1988

(DISTRICT: FAIZABAD)

Raj Chandra Verma ... APPLICANT

Versus

The Post Master General, U.P. Circle  
Lucknow and others ...

RESPONDENT.

Sir,

The humble petition of the above named  
applicant Most Respectfully Showeth as  
Under:-

1. That the detailed facts have been given  
in the accompanying affidavit.
2. That in the circumstances it is  
necessary and in the interest of Justice that ~~this~~  
~~petition~~ the final hearing of the above noted

11/2/91

(A47)

-2-

case be expedited.

P R A Y E R

It is, therefore, most respectfully prayed that this Hon'ble Court may be pleased to expedite the final hearing of the above noted case and/or pass such other and further order as this Hon'ble Tribunal seems fit and proper in the circumstances of the case.

*M. C. Agarwal*  
(M. C. AGARWAL)  
ADVOCATE

COUNSEL FOR THE APPLICANT

DATED

~~20/12/1990~~ 2/2/1991

**Shri M. C. Agarwal**  
Advocate, High Court & Supreme Court  
Residence:                      Chamber:  
B-1, Church Lane              2, M. G. Marg  
Mundh Road                   Civil Lines  
ALLAHABAD                   (Opp. High Court)  
Phone: 56388                   ALLAHABAD

J. K. Singh



1990

AFFIDAVIT  
50  
HIGH COURT  
ALLAHABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BENCH  
AT ALLAHABAD.

.....

AFFIDAVIT

IN

MISC. EXPEDITE APPLICATION NO. \_\_\_\_\_ OF 1990

IN

O.A. NO. 1263 OF 1988

(DISTRICT: FAIZABAD)

Ram Chandra Verma ...

.. APPLICANT

Versus

The P.M.G. U.P. Circle Lucknow and

others ...

... RESPONDENTS.

AFFIDAVIT OF RAM CHANDRA  
VERMA, aged about 36 years  
son of Shri Ram Lal Verma

Resident of P.O. Malhousi

District: Faizabad

(DEPONENT)

I, the deponent above named do hereby  
solemnly affirm and state as follows:-

214-115-111

1. That the deponent is the applicant in the above noted case and as such he is fully acquainted with the facts deposed to below.

2. That the above noted case has been filed challenging the orders dated 5.9.1988 passed by the Post Master General U.P. circle Lucknow as communicated by the ~~Senior Superintendent~~ <sup>Senior Superintendent</sup> of Post offices Faizabad (annexure 14) while illegally withholding the applicant at Faizabad and not allowing him to join as ~~Postal~~ <sup>Post</sup> Assistant at Head Post office Jaunpur and subjecting him under rule 38 of the Post and Telegraph Manual Vol. IV.

3. That the counter and the Rejoinder affidavits have been exchanged, thus the pleading of the parties are complete, the case is already for final hearing.

4. That prima facie and other wise on merits the applicant is not subject to rule 38 of the Post and Telegraph Manual, Volume IV and the aforesaid orders are wholly illegal and without jurisdiction and are liable to be set aside by this

(144)

Alte

-3-

Hon'ble Tribunal.

5. That the matter is very short and it will not take much time of this Hon'ble Tribunal to dispose of this case.

6. That the delay in disposal of the case is causing irreparable loss to the applicant.

7. That in the circumstances stated as above and in the interest of Justice it is necessary that the final hearing of the above noted case be expedited or else the applicant shall suffer an irreparable loss and injury.

I, the deponent above named do hereby declare that the contents of paragraph nos. 1, 2, 6, 7 of this affidavit are true to my personal knowledge those of paragraph nos. 3, are based on perusal of the records those of paragraph nos. are based on information received and those of

21/11/2013

141

-4-

paragraph nos. 4, 5,                      are based on legal advice which I believe to be true that no part of it is false and nothing material has been concealed.

So help me God.

Ram Chandra Verma  
(Deponent)

I, Shyam Kumar Srivastava, Clerk to Sri M.C. Agarwal, Advocate, High Court Allahabad do hereby declare that the person making this affidavit and alleging himself to be Sri Ram Chandra Verma is that person. The deponent is known to me from the perusal of the records.

B. K. Verma  
(Clerk)

Solemnly affirmed before me on this day of ~~January~~ <sup>Feb</sup> 1991 at 1200 hrs by the deponent who is identified by the aforesaid clerk

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which has been read over and explained to him.

S. K. Verma  
OATH COMMISSIONER

Sohy 67  
11/24/91

Ram Chandra Verma

Registered/

IN THE CENTRAL JUDICIAL TRIBUNAL, THE 1ST DIVISION  
MADRAS

224, Thonibai Road  
Allahabad, C.C.I.  
1938

Registration No 1203

M. No. 34541-1938. D.H.

P. M. G. Chandrasekhar  
PETITIONER(S)

VERSUS

P. M. G. Chandrasekhar  
RESPONDENT(S)

By the said Chandrasekhar  
2, M. S. Road,

Civil Court, S. (Chennai High Court)  
Allahabad

in the said case is filed

By you please take notice that the said respondent has been  
served with a copy of the petition and the respondent is requested  
to appear in the said case on the date mentioned in the petition  
and the Tribunal has fixed the date of the hearing of the said case  
on the date mentioned in the petition.

15-12-38

If, no, appearance is made on your behalf, your  
disorder or by some one duly authorized to act and  
plead on your in the said application, it will be  
heard and decided in your absence.

Given under my hand and the seal of the Tribunal  
this \_\_\_\_\_ day of \_\_\_\_\_ 1938.

FOR Deput. Registrar (Jud.)

Spr

Registered A/d

No.CAT/Alld/Juo-I/Defects/89/2021-22  
Central Administrative Tribunal  
(Allahabad Bench)

... 23-A Thornhill Road  
Allahabad - 211 001

Dated : the 12-11-1989

To

Please take notice that the application under section 19 of Central Administrative Tribunal Act 1985 filed by you/~~received by post~~, in this office on 11.11.89 was found defective after scrutiny of the said application.

You are therefore requested to appear before Registrar/Dy.Registrar by ..... to remove the defects.

If no appearance is made on your behalf, your pleader or by some one duly authorised to act and plead on your behalf, in the said application, it will be considered and decided in your absence.

Given under my hand and the seal of the Tribunal this .....day of .....1989.

dinesh/

(Signature)  
For DEPUTY REGISTRAR (J)